

From:

Principal District & Sessions Judge
-cum-Spl. Judge (PC Act)(CBI),
Rouse Avenue Court Complex,
New Delhi.

To,

The Registrar General,
High Court of Delhi,
New Delhi.

No.MP/MLAs./RACC /Gaz./2026/ 363/B

Dated 10/06/2026

Sub:- Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs)

Ref:- No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **MAY, 2026** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

Sl. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 31.05.2026
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	13	1	0	0	0	14
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	30	3	0	0	4	29
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	26	0	0	0	0	26
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate-01	18	1	2	0	0	21
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate-03	21	0	0	0	2	19
6	Sh. Ashwani Panwar	Addl.Chief Judicial Magistrate-04	20	0	1	1	2	18
TOTAL			128	5	3	1	8	127

Yours faithfully,



(Manjusha Wadhwa)
Principal District & Sessions Judge
-cum-Spl. Judge (PC Act) (CBI)(Officiating)
Rouse Avenue Court Complex
New Delhi

DELHI HIGH COURT
Gazette Branch
Diary No. 2657
Dated 15/06/26

155
01/06/26

-MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs

REPORT OF THE MONTH OF MAY-2026

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

दिग्विनय सिंह

DIG VINAY SINGH

Special Judge (PC Act) (CBI)-09

(MPs / MLAs Cases)

Rouse Avenue District Court,

New Delhi

1.	Name of the Presiding Officer	DIG VINAY SINGH New Delhi
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.
3.	Date since which posted in the court	29.04.2025 (A/N)
4.	Total number of cases pending on the first day of the month	13
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	--
6.	Number of cases pending on the last day of the month	14
7.	Number of cases instituted in this month	01 (Crl. Revision)

Prepared by:


(Ahmad/JA)



(Dig Vinay Singh)

Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)

Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-09

(MPs / MLAs Cases)

Rouse Avenue District Court,

New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
1	DLCT110001012019 CBI/46/2019 CBI Vs Ambumani Ramadoss etc.	CBI-PC Act			U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988	10	Former MP	27.04.12	08.06.2012		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-No- Although there is no stay, the progress of the matter is stalled because of the following reasons. Vide order dated 07.10.2015, the ld. predecessor court ordered the framing of charges against 5 out of 10 accused, while discharging the remaining 5. On being challenged by the 5 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in CrI. MC no. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & CrI. Rev. no.38/2016, Hon'ble DHC remanded the matter back. However, vide Judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for reconsideration on the merits. The above judgment, however, indicates that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has not been quashed and set aside only regarding the accused who were discharged by this court and were petitioners before the Hon'ble Supreme Court, and it does not pertain to the accused against whom charges were earlier directed to be framed. Therefore, the accused persons have sought clarifications on these aspects and the effect of the judgment dated 27.07.2022 in the pending CrI. Rev. Nos. 38/2016 of CBI and other connected petitions. i.e., CrI. M.C. Nos. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017, scheduled for hearing before the Hon'ble High Court on 03.09.2025. Until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026 , i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.	-No-	# Disposal within two years from the date of framing of charge. Documents in this file comprise approximately 11,000 pages.
Formal charge yet to be framed	Charge. Awaiting Clarification s/ orders or directions of the Hon'ble High Court/ further proceedings	119	N/A	N/A	No	N/A	N/A	N/A			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(Matter was not listed in this month. It was listed on 28.03.2026 when following proceedings occurred.)</i></p> <p># 28.03.2026</p> <p>Matter had to be adjourned because of pendency of petitions before the Hon'ble High Court under nos. Crl. M. C. No. 4442/2015, 4443/2015 as well as Crl. M.C. 4480, 5003, 5005, 5007 of 2015, and Crl. Rev. P. 25/2016 & 38/2016 as well as 58 & 688 of 2017, the matter had to be adjourned along with connected case titled as CBI Vs. K.K.Aggarwal, particularly in view of order dated 19.09.2024 and 12.03.2025 passed by Hon'ble DHC in Crl. M.C No. 4442 & 4443 of 2015, as the issue before Hon'ble DHC is whether the order of DHC dated 29.07.2019 was set aside by Hon'ble Supreme Court on 27.07.2022 only qua the discharged accused or also qua the accused against whom charges were ordered to be framed. Also in view of orders of the Predecessor Courts dated 09.09.2022, 24.01.2025, and the order of this Court dated 24.12.2025 until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.</p>	<p style="text-align: center;">—</p>	<p>Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the Hon'ble High Court. Also documents of this file comprises of approximately 11,000 pages.</p> <p>Although there is no stay, the progress of the matter is stalled because of the following reasons.</p> <p>Vide order dated 07.10.2015, the Id. predecessor court ordered the framing of charges against 5 out of 10 accused, while discharging the remaining 5. On being challenged by the 5 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in Crl. MC no. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & Crl. Rev. no.38/2016, Hon'ble DHC remanded the matter back.</p> <p>However, vide Judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for reconsideration on the merits. The above judgment, however, indicates that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has not been quashed and set aside only regarding the accused who were discharged by this court and were petitioners before the Hon'ble Supreme Court, and it does not pertain to the accused against whom charges were earlier directed to be framed.</p> <p>Therefore, the accused persons have sought clarifications on these aspects and the effect of the judgment dated 27.07.2022 in the pending Crl. Rev. Nos. 38/2016 of CBI and other connected petitions, i.e., Crl. M.C. Nos. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017, scheduled for hearing before the Hon'ble High Court on 03.09.2026. Until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.</p>

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
2	DLCT110001072019 CBI/48/2019 CBI Vs Dr. Keshav Kumar Aggarwal etc.	CBI-PC Act	U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988	5	Former MP	22.02.13	25.02.13 (CBI Court Lucknow)

Date of Framing of Charge	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Formal charge yet to be framed	Charge. Awaitin g Clarific ations/ orders or directio ns of the Hon'ble High Court/ further proceed ings	30	N/A	N/A	No	N/A	N/A	N/A	-No- Although there is no stay, the progress of the matter is stalled because of the following reasons. Vide order dated 07.10.2015, the Id. Predecessor Court ordered the framing of charges against 3 out of 5 accused, while discharging the remaining 2. On being challenged by the 3 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016, the Hon'ble DHC remanded the matter back. However, vide judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for considering the matters afresh on the merits. However, the above judgment has nowhere indicated that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has been quashed and set aside only regarding the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court, and it was not regarding the accused against whom charges were earlier directed to be framed. Hence, the accused persons have sought some clarifications on the above aspects and regarding the effect of the above judgment dated 27.07.2022 in the pending CrI. Rev. nos. 38/2016 of CBI and other connected petitions, i.e., CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of	-No-	# Disposal within two years from date of framing of charge.

									2016, which is scheduled for hearing before the Hon'ble High Court on 03.09.2026. Until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026 , i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.		
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled “ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(Matter was not listed in this month. It was listed on 28.03.2026 when following proceedings occurred.)</i></p> <p># 28.03.2026</p> <p>Matter had to be adjourned because of pendency of petitions before the Hon'ble High Court under nos. CrI. M. C. No. 4442/2015, 4443/2015 as well as CrI. M.C. 4480, 5003, 5005, 5007 of 2015, and CrI. Rev. P. 25/2016 & 38/2016 as well as 58 & 688 of 2017, the matter had to be adjourned along with connected case titled as CBI Vs. Ambumani Ramadoss, particularly in view of order dated 19.09.2024 and 12.03.2025 passed by Hon'ble DHC in CrI. M.C No. 4442 & 4443 of 2015, as the issue before Hon'ble DHC is whether the order of DHC dated 29.07.2019 was set aside by Hon'ble Supreme Court on 27.07.2022 only qua the discharged accused or also qua the accused against whom charges were ordered to be framed. Also in view of orders of the Predecessor Courts dated 09.09.2022, 24.01.2025, and the order of this Court dated 24.12.2025 until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.</p>	<p style="text-align: center;">-</p>	<p>CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017, and CrI. Rev. no.38 and 25 of 2016 are pending before the Hon'ble High Court. Additionally, documents of this file comprise approximately 1000 pages.</p> <p>Although there is no stay, the progress of the matter is stalled because of the following reasons.</p> <p>Vide order dated 07.10.2015, the Id. Predecessor Court ordered the framing of charges against 3 out of 5 accused, while discharging the remaining 2. On being challenged by the 3 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016, the Hon'ble DHC remanded the matter back.</p> <p>However, vide judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for considering the matters afresh on the merits. However, the above judgment has nowhere indicated that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has been quashed and set aside only regarding the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court, and it was not regarding the accused against whom charges were earlier directed to be framed.</p> <p>Hence, the accused persons have sought some clarifications on the above aspects and regarding the effect of the above judgment dated 27.07.2022 in the pending CrI. Rev. nos. 38/2016 of CBI and other connected petitions, i.e., CrI. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, CrI. MC 688 of 2017, CrI. MC 58/2017 & CrI. Rev. no.38 & 25 of 2016, which is scheduled for hearing before the Hon'ble High Court on 03.09.2026. Until the above mentioned aspect is clarified the matter cannot progress. The matter has been adjourned to 11.09.2026, i.e. after the hearing before Hon'ble DHC which is now scheduled on 03.09.2026.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of Cognizance
3	DLCT11-001856-2019 CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Arguments on charge	124 (Main-91 Supp-1-34) (Few witnesses are common)	N/A	N/A	N/A	N/A	N/A	N/A	Though there is no express stay, two of the accused persons have challenged the order of this Court dated 26.10.2024, whereby the request of the accused persons to defer the hearing on the point of charge until further investigation is completed by CBI was dismissed. However, in view of the Order dated 20.08.2025, 30.01.2026, 27.03.2026, 01.04.2026, 29.04.2026 & 15.05.2026 in CrI. M.C. No. 8992 & 8993 of 2024 by the Hon'ble Delhi High Court, wherein the accused were permitted to request this Court to defer the hearing on the point of charge to a date after the date before Hon'ble DHC, the matter could not be heard at	-No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020 ED VS P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21 दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, New Delhi

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Two accused companies based overseas have not yet been served. Additionally, one of the accused has challenged the proceedings before Hon'ble DHC, where a stay has been granted and the court has directed the matter to be adjourned until the hearing in the High Court, now	100 Main-82 Supp-1-18	N/A	N/A	No	--	--	N/A	Yes. One of the accused has challenged the proceedings before Hon'ble DHC, where a stay has been granted directing the matter to be adjourned until after the hearing in the High Court, scheduled for 28.07.2026 under CrI. MC. no. 9270/2024. The order dated 03.04.2025 instructed this Court to fix a date after that in front of the Hon'ble DHC. Subsequently, on 13.05.2025, 29.01.2026, 20.02.2026 & 07.05.2026, interim orders were directed to continue. Now the matter before DHC is listed on 28.07.2026. Therefore, the matter is adjourned	-Yes-	Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.

scheduled for 17.08.2026.									to 17.08.2026, in accordance with the order of Hon'ble DHC mentioned above. Meanwhile, service of A-3 and A-4, who are overseas companies, is being effected.		
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 12.05.2026</p> <p>Matter had to be adjourned to 17.08.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025, 13.08.2025 & 29.01.2026, 20.02.2026 & 07.05.2026 in CrI. MC no. 9270/24, which is still pending before Hon'ble DHC and is listed for 28.07.2026, wherein this Court was asked to fix the matter after it is heard by Hon'ble DHC.</p> <p>Meanwhile, service of A-3 and A-4, who are overseas companies, is being done.</p> <p>Note :- 02 IAs and 01 Misc Application were also disposed of.</p>		<p>The order dated 24.03.2021, whereby the court took cognizance of the alleged offences, has been challenged by A-1 before the Hon'ble High Court on the ground of lack of prosecution sanction under Section 197 Cr.P.C. The matter was adjourned to 17.08.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025, 13.08.2025, 29.01.2026, 20.02.2026 & 07.05.2026 in CrI. MC No. 9270/24, which is still pending before Hon'ble DHC and is listed for 28.07.2026. The court was asked to fix the matter after it is heard by Hon'ble DHC.</p> <p>Meanwhile, service of A-3 and A-4, who are overseas companies, is being arranged.</p> <p>Additionally, the documents in this file comprise approximately 15,000 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
5	DLCT11-000837-2019 CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18 दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, New Delhi	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Service of 3 out of 18 accused persons is still pending, and all those 3 accused are located overseas, with their processes not received back through proper channels. Regarding the others, the case is at the stage of providing copies as ordered by the Court, but this was challenged by CBI, and the order has been	70	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for the supply of certain documents by CBI to A-2. However, in Crl. MC no. 9513/2023 preferred by CBI, that order has been stayed, and the NDOH before the High Court was scheduled for 28.05.2026. Additionally, related matter under Ct. Case No. 08/2020, which is also partially stayed by the High Court, was	-Yes-	The case pertains to 2G spectrum offences. The file is extensive, spanning several thousand pages. Additionally, three accused persons located outside of India are yet to be served. The death of one accused remains unverified. Furthermore, the order of the predecessor Court for the supply of copies is currently stayed. Until these issues are resolved, it is difficult to accurately estimate the time needed for the trial, and

stayed by Hon'ble DHC. Until then, the matter cannot be heard on the point of charge.							adjourned before the Hon'ble High Court for 28.07.2026.	therefore, no definitive timeline can be provided at present. The documents in this file comprise approximately 15,500 pages.
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled “ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 08.05.2026</p> <p>1. CBI was directed to take steps for service of A-10, A-11 & A-15, all of whom are based in Malasiya.</p> <p>2. After the Ld. Predecessor directed the supply of copies of all unrelayed documents to one of the accused via order dated 05.03.2022, the said order was challenged by CBI and is currently under stay by the Hon'ble High Court under CrI.MC no. 9513/2023. The matter is adjourned to 28.05.2026 before the High Court, and until that issue is decided, arguments on the charge cannot be heard. Therefore, the matter was adjourned to 13.07.2026, as it is connected to a matter under Ct. Case No. 08/2020, which is also partially stayed by the High Court and was adjourned before the Hon'ble High Court for 28.07.2026.</p> <p>Note :- 01 IA and 01 Misc Application were also disposed of.</p>	-	<p>The case pertains to 2G spectrum offences. The file is extensive, running into several thousand pages. Additionally, three accused persons located outside India have yet to be served. The death of one accused is still to be verified.</p> <p>Furthermore, the order of the previous Court for the supply of copies is currently stayed as the prosecution/CBI has filed a petition before the Hon'ble High Court bearing no. CrI. M.C. No. 9513/2023 & CrI. M.A.No. 35564/2023 against the order of this court dated 05.03.2022 directing the supply of copies of unrelayed-upon documents to the accused persons. It has also been directed that until then, the compliance with the order dated 05.03.2022 should not be enforced. The petition is scheduled for hearing before the Hon'ble High Court on 28.05.2026.</p> <p>Additionally, the connected matter under Ct. Case No. 08/2020, which is also partly stayed by the High Court, was adjourned to 28.07.2026. This matter cannot proceed further until the issue of supplying copies of unrelayed-upon documents and the compliance with sections 207/208 CrPC is resolved. The documents in this case file comprise approximately 15,500 pages.</p> <p>Additionally, service of A-10, A-11 & A-15, all of whom are based abroad is being done in the meanwhile.</p>

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	U/S 3 & 4 PMLA	14	Sitting MP	13.06.18 दिग्विजय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court, New Delhi	27.11.21

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge is yet to be framed	Matter is fixed for the arguments on the pending misc. applications and on the point of charge.	61 Main-21 Supp-1-40	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- Vide order dated 20.11.2024 passed by Hon'ble DHC in CrI.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed regarding A-6 P. Chidambaram, until the next hearing before Hon'ble Delhi High Court, against the order of taking cognizance by the learned predecessor court dated 27.11.2021. Subsequently, vide orders dated 22.01.2025, 19.03.2025, 13.08.2025, 29.01.2026, 20.02.2026 and 07.05.2026, the interim orders were directed to continue, and the next date of hearing before Hon'ble DHC is 28.07.2026. Additionally, in CrI. M.C. No. 2374/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till the next date of hearing before DHC, this Court should defer arguments on the charge. Thereafter, through orders dated 29.05.2025,	-Yes-	This case also involves the file running into approximately 12,700 pages, and the matter is currently under stay; therefore, the expected date of disposal cannot be given at this time.

									11.09.2025, 28.03.2026 & 05.05.2026, the interim orders were directed to continue, and the next hearing before DHC is scheduled for 24.07.2026. DoE has challenged that order before Hon'ble SC, under SLP(Crl.) diary no. 40582/2025, but there has been no vacation of the stay order passed by DHC.		
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>#16.05.2026</p> <p>Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed regarding A-6 P. Chidambaram, until the next hearing before Hon'ble Delhi High Court, against the order of taking cognizance by the learned predecessor court dated 27.11.2021. Subsequently, vide orders dated 22.01.2025, 19.03.2025, 13.08.2025, 29.01.2026, 20.02.2026 and 07.05.2026, the interim orders were directed to continue, and the next date of hearing before Hon'ble DHC is 28.07.2026.</p> <p>Additionally, in Crl. M.C. No. 2374/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till the next date of hearing before DHC, this Court should defer arguments on the charge. Thereafter, through orders dated 29.05.2025, 11.09.2025, 28.03.2026 & 05.05.2026, the interim orders were directed to continue, and the next hearing before DHC is scheduled for 24.07.2026.</p> <p>DoE has challenged that order before Hon'ble SC, under SLP(Crl.) diary no. 40582/2025, but there has been no vacation of the stay order passed by DHC.</p> <p>Meanwhile, DoE has been directed to make efforts to serve A-10, A-11 & A-14, who are all based abroad. NDOH is 18.08.2026.</p> <p>Note :- 02 IAs and 03 Misc Application were also disposed of.</p>	<p style="text-align: center;">-</p>	<p>Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed regarding A-6 P. Chidambaram, until the next hearing before Hon'ble Delhi High Court, against the order of taking cognizance by the learned predecessor court dated 27.11.2021. Subsequently, vide orders dated 22.01.2025, 19.03.2025, 13.08.2025, 29.01.2026, 20.02.2026 and 07.05.2026, the interim orders were directed to continue, and the next date of hearing before Hon'ble DHC is 28.07.2026.</p> <p>Additionally, in Crl. M.C. No. 2374/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till the next date of hearing before DHC, this Court should defer arguments on the charge. Thereafter, through orders dated 29.05.2025, 11.09.2025, 28.03.2026 & 05.05.2026, the interim orders were directed to continue, and the next hearing before DHC is scheduled for 24.07.2026.</p> <p>DoE has challenged that order before Hon'ble SC, under SLP(Crl.) diary no. 40582/2025, but there has been no vacation of the stay order passed by DHC.</p> <p>3 accused are yet to be served.</p> <p>Also, this case involves several thousand pages and is a voluminous file related to the 2G spectrum case. The documents in this file comprise approximately 12,700 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
7	DLCT11-00538-2022 CC – 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

दिग्विजय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09
(MPs / MLAs Cases)
Rouse Avenue District Court,
New Delhi

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
28.07.25	DE	98 Main-68 Suppl. - 30	74	24	Yes. Statement of all eleven accused recorded.	11	Yet to be recorded.	N/A	-No-	-No-	# Disposal within two years after framing of charge (28.07.2025). Documents of this file comprises of approximately 10,000 pages.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 12.05.2026 Further time sought by 6 out of 11 accused, who opted for DE, to supply list of defence witnesses. Last opportunity given. NDOH 25.05.2026.</p> <p>#25.05.2026 A-4, A-8 & A-11 stated they no longer wish to examine any defence witness and int his regard statement of their counsel recorded. A-1 filed list of 11 witnesses but failed to supply addresses of 3 of those 11 witnesses and was directed to supply the details. A-5 & A-10 stated they wish to examine only 1 witness, who is also named in the list filed by A-1. Matter adjourned to 01.06.2026 for supply of details and thereafter DE shall be recorded.</p> <p>Note :- 01 IA was also disposed of.</p>	<p style="text-align: center;">-</p>	<p>This case is also voluminous concerning recruitment through unfair means in the Delhi Waqf Board, involving around 10,000 pages, and there are also 11 accused persons, which causes delays in the matter.</p> <p>Due to the large file and numerous documents, recording evidence takes a lot of time, and the witnesses are generally lengthy. The cross-examination by multiple accused (11 accused), conducted by different lawyers, also consumes time. Sometimes, the Court must wait because after one lawyer finishes cross-examining a witness, the next main lawyer is not immediately available.</p> <p>Additionally, on any scheduled day for evidence, not more than one witness can be summoned, as their examinations and cross-examinations typically take about three full working days. If a witness is unavailable, though rarely, the scheduled date gets wasted.</p>

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT11-000321-2020 SC - 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Framing of Charge	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
11.11.21	The trial of this case is already over, as three accused were convicted vide judgment dated 28.02.2024. However, in one of the writ petitions filed by convict no.3, his conviction was quashed by Hon'ble DHC. The quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024, with the next hearing scheduled on 11.08.2026. In that, vide order dated 11.08.2025, Hon'ble DHC directed that the matter against convict no.2 be deferred	77 (62+3+5+7)	6	64	Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the proceedings before this Court have been stayed vide order dated 11.08.2025. And vide another writ petition the conviction/proceedings qua convict no.3 already quashed.	-Yes-	Judgment in this case has already been passed. As soon as the writ petition pending before Hon'ble DHC is decided, the final/ appropriate orders shall be passed.

<p>by this Court until after the hearing before the High Court. Additionally, convict no.1 has filed a similar petition under W.P. (Crl.) 3152/2025. Both petitions are listed before DHC on 11.08.2026, and vide order dated 20.03.2026, interim order has been directed to be continued for both the petitions, therefore, the matter is adjourned to 22.08.2026.</p>																	
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled “ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(This matter was not listed in this month. It was listed on 02.04.2026 when the following proceedings occurred.)</i></p> <p>#02.04.2026 The trial of this case is already over, as three accused were convicted vide judgment dated 28.02.2024. However, in one of the writ petitions filed by convict no.3, his conviction was quashed by Hon'ble DHC. The quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024, with the next hearing scheduled on 11.08.2026. In that, vide order dated 11.08.2025, Hon'ble DHC directed that the matter against convict no.2 be deferred by this Court until after the hearing before the High Court. Additionally, convict no.1 has filed a similar petition under W.P. (Crl.) 3152/2025. Both petitions are listed before DHC on 11.08.2026, and vide order dated 20.03.2026, interim order has been directed to be continued for both the petitions, therefore, the matter is adjourned to 22.08.2026.</p>	<p>—</p>	<p>The trial of this case is already over, as three accused were convicted vide judgment dated 28.02.2024. However, in one of the writ petitions filed by convict no.3, his conviction was quashed by Hon'ble DHC. The quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024, with the next hearing scheduled on 11.08.2026. In that, vide order dated 11.08.2025, Hon'ble DHC directed that the matter against convict no.2 be deferred by this Court until after the hearing before the High Court. Additionally, convict no.1 has filed a similar petition under W.P. (Crl.) 3152/2025. Both petitions are listed before DHC on 11.08.2026, and vide order dated 20.03.2026, interim order has been directed to be continued for both the petitions, therefore, the matter is adjourned to 22.08.2026.</p>

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Charge. The matter is fixed for arguments on the point of framing of charge, however, the proceedings remained stayed till 28.03.2026 by the Hon'ble DHC. Now it is fixed for	41	N/A	N/A	N/A	N/A	N/A	N/A	Yes In CrI. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the stay remained in operation till 28.03.2026. Now this matter has been fixed for arguments on charge.	Yes	# Prosecution Complaint assigned only on 25.01.2024. # This case also involves file running into approximately 5800 pages, and also In CrI. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the stay remained in operation till 28.03.2026. Now this matter has been fixed for arguments on charge.

arguments on charge on 04.05.2026 onwards.											
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>#04.05.2026 Time sought by DoE as well as A-2 & A-3 for arguments on charge, after vacation of stay by the High Court. One opportunity given. NDOH 22.05.2026.</p> <p>#22.05.2026 Part arguments heard and matter adjourned for further arguments after summer vacations on 14.07.2026.</p> <p>Note :- 01 Misc Application was also disposed of.</p>	<p>--</p>	<p>In Crl. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the stay remained in operation till 28.03.2026. Now this matter has been fixed for arguments on charge.</p> <p>Also, Documents of this file comprises of approximately 5800 pages.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
10	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.12.2025	PE	113	N/A	7	N/A	N/A	N/A	N/A	-No-	-No-	# Documents of this file comprises of approximately 16,000 pages, with cited witnesses more than 100. Charge has been framed on 22.12.2025. The expected date of disposal of this case is December 2027, keeping in view the number of witnesses and multiple accused persons, which would require substantial time in evidence.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p># 06.05.2026, 07.05.2026, 13.05.2026, 14.05.2026, & 15.05.2026 On all those dates 1 witness each was summoned from outstation, but none of the witnesses served appeared, and request on their behalf were received. One unsummoned witness appeared on 13.05.2026, but the prosecution did not examine that witness on the ground that the said witness would be most likely dropped by the prosecution. Matter adjourned for PE after summer vacations on 20.07.2026.</p> <p>Note :- 01 Misc Application was also disposed of.</p>	--	Documents of this file comprises of approximately 16,000 pages and there are 113 witnesses with multiple accused persons represented by different counsels, resulting into consumption of substantial time in evidence.

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
11	DLCT11-001235-2024 DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA	13	R.N. Dhoot Former MP	19.12.2024	Cognizance yet to be taken.

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Case is at initial stage of Notice U/s 223 BNSS, and scrutiny of documents. Charge yet to be framed	Matter is fixed for further misc. proceedings after cognizance and service of accused persons/entities, for scrutiny of documents.	120 Main-105 Suppl. -15	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 51,000 pages. Presently it is as at the stage of scrutiny and once the arguments are heard on the point of charge, only then a fair assessment can be made as to the expected date of disposal.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>#11.05.2026 After cognizance was taken, after compliance of Section 223(1) of BNSS on 10.02.2026, all 13 accused persons were served. In between one supplementary complaint was filed against one more proposed accused, being 14th accused, filed on 17.04.2026. Notice to the proposed A-14 not served but proposed A-14 appeared and copies were ordered to be supplied to proposed A-14, as well as other accused. Matter adjourned to 26.05.2026. Meanwhile, 3 accused preferred 3 separate IA no.4, 5 & 6 for supply of deficient copies, on which also notices were issued.</p> <p># 26.05.2026 Some of the copies were supplied by DoE but not all documents were supplied and additional time sought. One opportunity given. Matter adjourned to 06.06.2026 for supply of all copies and the 3 IAs were kept pending. Meanwhile, DoE also filed 1 IA no.9/26 seeking NBWs of proposed A-14, notice on the same also issued for NDOH.</p> <p>Note:- 01 IA was also disposed of.</p>	--	Documents of this file comprises of approximately 51,000 pages.

दिविनय सिंह
 DIG VINAY SINGH
 Special Judge (PC Act) (CBI)-09
 (MPs / MLAs Cases)
 Rouse Avenue District Court,
 New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
12	DoE Vs. Raja Kumar Kurra CNR No. - DLCT-11-001198-2025 Ct. Case No. - 51/2025	ED Complaint	3 r/w Sec. 70 & 4 of PMLA	14	Satyendar Kumar Jain Former MLA	08.12.2025	Cognizance yet to be taken.

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	In terms of Section 223 of BNSS notices have been issued to all proposed 14 accused, and also reports in terms of Section 223 (2) of BNSS sought from the superior officers of the public servants involved. The case is however stayed by High	66	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Fresh complaint by DoE under PMLA received only on 08.12.2025 Documents of this file comprises of approximately 17,400 pages. The case is stayed by High Court in CrI. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 22.05.2026.

<p>Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 22.05.2026.</p>															
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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled “ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(This matter was not listed in this month. It was listed on 18.03.2026 when the following proceedings occurred.)</i></p> <p>#18.03.2026. After notices were issued to the proposed accused persons/ entities in terms of Section 223 of BNSS before taking cognizance, and copies were supplied, and requisite reports from the concerned public offices qua the public servants was also asked for, in terms of Section 223(2) of BNSS, the case is stayed by High Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 22.05.2026. Accordingly the case is adjourned to 08.07.2026.</p>	<p>--</p>	<p>The file is voluminous comprising of 17,500 pages.</p> <p>After notices were issued to the proposed accused persons/ entities in terms of Section 223 of BNSS before taking cognizance, and copies were supplied, and requisite reports from the concerned public offices qua the public servants was also asked for, in terms of Section 223(2) of BNSS, the case is stayed by High Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 22.05.2026. Accordingly the case is adjourned to 08.07.2026.</p>

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
13	CNR No. DLCT-11-000687-2025 Misc DJ ASJ 326/2025 Nagendra Yadav Vs DoE	Misc DJ ASJ (Connected with DoE Vs. Raja Kumar Kurra & Ors. Ct. Case No. - 51/2025)	175(3) BNSS	01	--	18.07.2025	NA

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
NA	Consideration	NA	NA	NA	NA	NA	NA	NA	NA	NA	(Received on transfer vide order dt. 21.01.2026 of Ld. PD&SJ for 07.02.2026)

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p><i>(This matter was not listed in this month. It was listed on 18.03.2026 when the following proceedings occurred.)</i></p> <p>#18.03.2026 This application was received on transfer from another Court on 07.02.2026 as the ED complaint case is pending in this Court. This application is now listed for arguments with the main complaint case on 08.07.2026, as the main case is stayed by the High Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 22.05.2026. Accordingly the case is adjourned to 08.07.2026.</p>	--	This application was received on transfer from another Court on 07.02.2026 as the ED complaint case is pending in this Court. This application is now listed for arguments with the main complaint case on 08.07.2026, as the main case is stayed by the High Court in Crl. Rev Petition no.102/26 vide its order dated 19.02.2026, wherein this Court was directed to adjourn the matter after next date before DHC which is 22.05.2026. Accordingly the case is adjourned to 08.07.2026.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of filing	Date of taking cognizance
14	DOE Vs. BHUPINDER SINGH HOODA & ORS.	Complaint Case (DoE)	Section 3 & 4 of PMLA 2012	13	Former MLA and Chief Minister	30.03.2026	Yet to be taken

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Cognizance yet to be taken	Miscellaneous, as documents running into 1.5 lakh pages are being checked by the Ahlmad before registration of the case.	87	NA	NA	NA	NA	NA	NA	NA	NA	Cannot be ascertained at present as the case is being examined and the documents are being examined running into 1.5 lakh pages and cognizance is yet to be taken. A fair assessment of the disposal time can be made only after the matter is heard at the stage of cognizance.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>#29.05.2026 Additional time sought by Ahlmad and the complainant to complete the pagination and to rectify multiple problems /deficiencies noticed by the Ahlmad in the file which runs into 1.5 lakh pages, followed by the scanning of the file afresh before the matter is registered and before notices are issued in terms of Section 223 of BNSS. Matter adjourned to 18.07.2026 for completing rectification of pagination, description of documents in the list of documents etc. and scanning.</p>	<p>Shall be formulated once the file is checked and the matter is heard from both the sides, in terms of Section 223 of BNSS at the stage of cognizance.</p>	<p>The file runs into 1.5 lakh pages requiring considerable time in checking all the documents, pagination, scanning and further proceedings.</p>

दिग्विनय सिंह
 DIG VINAY SINGH
 Special Judge (PC Act) (CBI)-09
 (MPs / MLAs Cases)
 District Court
 New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT-11-000592-2026 Kamal Bagdi Vs. State (NCT of Delhi) Crl. Revision Petition No. 33/2026	Revision Petition	Criminal Revision u/s 438/ 440 of BNSS	N/A	Co-accused is MLA	29.05.2026	N/A

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Notice issued to the State/ Respondent for 03.06.2026	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	June or July 2026

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled “ Court on its own motion vs. Union of India & Ors.” below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 29.05.2026 Fresh criminal revision received on assignment. Notice of the revision issued to the State/ Respondent for 03.06.2026.	N/A	No delay.

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03/06/26

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs (MPs/MLAs Cases)

REPORT FOR THE MONTH OF MAY, 2026

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

जितेन्द्र सिंह
JITENDRA SINGH
विशेष न्यायाधीश (भ्रष्टाचार निवारण अधिनियम) (सी.बी.आई)-23
Spl. Judge (PC-Act) (CBI)-23
(एम. पी./एम.एल.ए. केसस)
न्यायालय संख्या 612, छठी मंजिल
Court No. 612, 6th Floor
राऊज ऐवेन्यू न्यायालय परिसर, नई दिल्ली
Rouse Avenue Court Complex, New Delhi

1. Name of the Presiding Officer : **SH. JITENDRA SINGH**
2. Designation : **Special Judge (PC- Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.**
3. Date since posted in the court: **26.10.2024 (F/N)**
4. Total number of cases pending on the first day of the month : **30**
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, **Criminal Revision**, acceptance of closure report, **Misc.DJ/ASJ** etc. : **04**
6. Number of cases received by transfer : **Nil**
7. Number of cases pending on the last day of the month : **29**
8. Number of cases instituted in this month : **03**

(Jitendra Singh)

Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)

Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

**COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES),
COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

REPORT FOR THE MONTH OF MAY, 2026

No	CNR No. and Case title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of Accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of Framing of Charges	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matter	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	The Specific reasons, if any causing delay in disposal of the said case(s)
										Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined							
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11-001038-2019 CBI V/s Suresh Kalmadi & Ors.	Complaint case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1) (d) PC Act	11	Former MP/Minister	20.05.2011	23.05.11	04.02.13	Prosecution Evidence	83	7	66	Not Recorded	List of witnesses not filed	-	-	No	No	Expected date of disposal can not be given in the case at this stage in view of large numbers of Accused, Witnesses and voluminous record.	1. The matter was listed for the cross-examination of PW-66/IO. 2. PW-66/IO was further cross-examined on behalf of Accused No. 2 and thereafter discharged. 3. Summons were issued to PW-66/IO for his cross-examination on behalf of Accused No. 3 on 19.05.2026 and 20.05.2026. However, he could not appear before the Court on the said dates owing to a bereavement in	1. Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1. There are 11 accused and 83 Prosecution witnesses. 2. The record is voluminous.

Special Judge (PC Act) (CBI)-23
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Rouse Avenue District Court
New Delhi

																			his family. 4. An application bearing IA No 25/2026 has been moved on behalf of A-7, P.D. Arya seeking permission to travel abroad. The same was allowed and accordingly disposed of.			
2	Case No. CBI/261/2019 DLCT11-001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individual	08.11.2011	08.11.2011	26.03.2012	Final Argument	2	Nil	2	Recorded	List of Witnesses not Filed	-	-	No	No	August 2026	1. The matter was listed for final arguments. 2. Final arguments on behalf of the accused have been heard. 2. The matter is now listed for rebuttal arguments on behalf of the CBI on 07.07.2026.	Short dates are being given.	
3	Case No. CBI/262/2019 DLCT11-001044-2019 CBI Vs Purshottam Dev Arya & Ors.	CBI	174A IPC	2	Individual	08.11.2011	08.11.2011	26.03.2012	Final Argument	2	Nil	2	Recorded	3	3	-	No	No	August 2026	1. The matter is presently listed for final arguments. 2. Final arguments on behalf of A-2 were heard on 05.05.2026 and 22.05.2026, and the same were concluded on 29.05.2026. 3. The matter is listed for rebuttal arguments on behalf of CBI on 07.07.2026.	Short dates are being given.	
4	Case No. CLOR/01/2019 DLCT11-000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1) (d) of PC	3	Former MP/Minister	30.05.2013	Yet to be taken	Vide Order Dtd 04.02.20 CBI directed	Further Investigation	42	--	--	Not	List of Witnesses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in CrI. MC	Yes	Depending upon the outcome of the pending petition	1. The Hon'ble High Court of Delhi has continued the interim order in CrI. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentatively listed before the Hon'ble High Court of Delhi on 10.07.2026. 2. Accordingly, the matter	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in CrI. MC No. 2250/2020, CrI. M. A No 16013/2020 & CrI.

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			Act					to further investigation.							No.2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi vs CBI			is listed for further proceedings on 18.07.2026.		M.A. 5336/2021, Maneka Gandhi Vs CBI		
5	Case No. CBI/113/2019 DLCT11-000504-2019 CBI V/s Abhay Singh Chautala	CBI	U/S 13(2) r/w 13(1) (e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12.09	02.02.10	18.07.11	Recording of Statement of Accused	254	Nil	206	Recorded	List of Witnesses not filed	-	-	No	No	December, 2026	1. The matter is presently fixed for defence evidence. 2. DW Sh. Lalit Mohan appeared through video conferencing and submitted that the summoned record had already been deposited in Case No. 4/2016 titled CBI Vs. O.P. Chautala. Accordingly, Ld. counsel for the accused prayed abovesaid witness be dropped from the list of defence witnesses. The said request was allowed. 3. In the absence of the Ld. SPP for CBI, the examination of witnesses could not be conducted. Consequently, DWs Sh. Sunil Kumar Payal, Senior Assistant, SDO Building, State Office, Chandigarh, and Sh. Sanjeet Kumar, JA, Record Room, RACC, New Delhi, were discharged unexamined and bound down for the next date of hearing, i.e., 02.06.2026.	1.Short dates are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	1.There are 254 Prosecution witnesses cited. 2. The prosecution has examined a total number of 206 witnesses and the Cross examination of the witnesses was lengthy and time consuming. 3. The record is voluminous.

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6	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE V/s A. K. Reddy	Ct. Case PMLA	U/S 3 &4 PML A Act	2	Individual	14.08. 18	27.0 9.18	06.1 0.21	Prosecutio n Evidence	24	02	19	Not reco rded	List of Witne sses not filed	-	-	No	No	October, 2026	<p>1. The matter was listed for the cross-examination of PW-20 on 05.05.2026, 06.05.2026, and 29.05.2026.</p> <p>2. On 05.05.2026 and 06.05.2026, learned counsel for the accused was unable to appear due to cervical pain affecting the neck and head, and filed supporting medical documents in this regard. Consequently, the cross-examination of PW-20 could not be conducted on either date.</p> <p>3. PW-20, Pankaj Kumar, was duly cross-examined and discharged on 29.05.2026.</p> <p>4. Ld. SPP submitted that no other prosecution witness remains to be examined and, accordingly, requested that the matter be listed for recording of the statements of the accused under Section 313 Cr.P.C.</p> <p>5. Accordingly, the matter is listed for statement of accused on 17.07.2026.</p>	<p>1. Short dates are being given.</p> <p>2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.</p> <p>3. The parties/counsels have been asked to cooperate in the expeditious disposal of the case.</p>	<p>1. There are 40 Prosecution witnesses cited.</p> <p>2. The Cross examination of the witnesses are lengthy and time consuming.</p> <p>3. The record is voluminous.</p>
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(MPs/MLAs Cases)
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7	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12 /13 IPC Act r/w 120B IPC	11	Former MP	03.04. 19	06.0 7.09	07.1 2.17	PE	30	1	30	-	List of Witne sses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 & 21.11.2023 in W.P. (CRL.) No. 925/2022, Crl. M.A No. 7825/2022 (Stay) and CRL. M.A 23333/202 2, Anirudha Bahal vs State	Yes	(Within 04 months of disposal of the petition)	1. (i) The proceedings in the present matter have been stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 passed in W.P. (CRL.) No. 925/2022, along with Crl. M.A. No. 7825/2022 (Stay) and Crl. M.A. No. 23333/2022, titled <i>Anirudha Bahal vs. State</i> . (ii) It has been submitted by both parties that the Hon'ble High Court of Delhi has continued the interim order and adjourned the matter to 23.07.2026. A request has further been made that a date subsequent to 23.07.2026 be granted in the present proceedings. (iii) Accordingly, the matter is listed on 30.07.2026 for further proceedings.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 & 21.11.2023 in W.P. (CRL.) No. 925/2022, Crl. M.A No. 7825/2022 (Stay) and CRL. M.A 23333/2022, Anirudha Bahal vs State
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PML A Act	6	MP	11.08. 2021	07.0 8.20 21	-	Argument s on charge	14	-	-	-	List of witne sses not filed	-	-	No	Expected date of disposal can not be given in the case at this stage in view of large numbers of Accused, Witnesses and voluminous record.	1. The matter was listed for arguments on the point of charge on behalf of the accused persons. 2. Arguments on point of charge have been head and concluded on behalf of A-1. 3. The matter is now listed for arguments on the point of charge on behalf of Accused No. 11, Ratul Puri, on 03.07.2026.	1. Short dates are being given. 2. Efforts are being made to dispose off misc. applications expeditiously. 3. The parties/ counsels have been asked to cooperate in the expeditious disposal of the	1. There are 06 accused persons. 2. Number of miscellaneous applications are being filed by the accused persons. 3. Many times, adjournments are being sought by the accused persons/counsel.	

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(MPs/MLAs Cases)

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	CBI Vs Ajay Singh Chautala		r/w sec 109 IPC			14.03. 22)					incl udin g dro ppe d.								account of the strike observed by the Bar on 14.05.2026. 3. The matter is listed for continuation of recording of statement of A-1 on 04.06.2026.	witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the case.	examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on various grounds.
10	Case NO. CT CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PML A Act	10	MLA	27.07.. 22 (RBT on 23.09. 22)	-	-	Argument on Charge	108	-	-	-	-	-	No	Yes	The direction issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in CrI. M.A. 9027/2024, CrI. M.A. 34540/2024 & CrI. M.A. 4971/2025 to defer the proceedings in the instant matter. 2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 21.08.2026. Accordingly, the matter is fixed for further proceedings on 25.08.2026.	Direction has been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in CrI. M.A. 9027/2024, CrI. M.A. 34540/2024 & CrI. M.A. 4971/2025 to defer the proceedings in the instant matter.	1. There are 10 accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek adjournment on various grounds.	
11	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	CBI	U/S 13(2) r/w 13(1) (e) of PC Act r/w sec 109	6	MLA	03.12. 2018 (RBT on 01.11.2 2)	-	-	Argument s on Charge	81	-	-	-	-	-	No	No	December, 2026	1. The matter is listed for arguments on the point of charge on behalf of the remaining accused persons. 2. Further part arguments on the point of charge were heard on behalf of A-3, A- 4, A-5, A-6, A-8, A-9, A- 10 & A-11.	Short dates are being given.	1. Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited.

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14	Ct.Case No. CT/02/2024 DLCT11-000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with sectio n 45 of PML A, 2002	05	Individ ual	09.01. 2024	19.1. 2024	-	Further proceedin gs	29	-	-	-	-	-	No	Yes	The direction was issued by the Hon'ble High Court of Delhi, vide order dated 13.02.. 2025 in Crl. Rev. P. 1329/ 2024 & Crl. M.A. 36004/ 2024 (Stay) to adjourn the trial proceedings to a date after the next date fixed before the Hon'be Court, i.e., 21.03.2025. The Hon'ble High Court of Delhi vide order dated 21.03.2025 has continued the interim order in the said petition.	The Ld. SPP for ED submitted that he Hon'le High Court of Delhi vide its order dated 21.03.2025, has been pleased to continue the operation of interim order in the concerned Criminal Petition. It was further submitted that the matter is tentatively listed before the Hon'ble High Court on 07.07.2026 and requested that the present matter be adjourned and listed for a date subsequent to 07.07.2026. Accordingly, the matter is listed on 10.07.2026 for further proceeding.	Hon'ble High Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No. 1329/2024 and the matter is tentatively listed before the Hon'ble High Court on 07.07.2026	Case was received by assignment on 09.01.2024.	
15	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1) (d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.0 1.20 17	08.1 2 .202 2	Prosecutio n Evidence	20	-	7	Not reco rded	Not filed	-	-	-	-	October, 2026	1. The matter is presently at the stage of prosecution evidence. On 08.05.2026 2. (i) Prosecution witnesses mentioned at serial nos. 6, 8, and 9 in the list of witnesses were summoned	Short dates are being given.	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New

Special Judge (PC Act) (CBI) 23
(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

																			(iii) Witnesses mentioned at serial nos. 4, 6, 20, 21, and 22 in the list of witnesses be summoned again for the next date of hearing, i.e. 06.07.2026.			
16	Misc . DJ ASJ 75/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	ED Case	-	-	17.02.2025	-	-	Argument on application	-	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the Hon'ble High Court of Delhi	1. Vide order dated 15.09.2025 in Misc.DJ ASJ 75/2025 titled "ED vs OP Chautala (since deceased)" the application moved by the ED i.e. Misc. DJ ASJ 75/2025 and the present application moved by the LRs of the accused have been clubbed together.	Short dates are being given Short dates are being given	Case was received by way of assignment on 17.02.2025
17	Misc. DJ ASJ 35/2025 CNR No. DLCT11-000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX-MLA (Abated)	27.01.2025	-	-	Argument s on application	-	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the Hon'ble High Court of Delhi	2. The record reveals that the ED has already preferred a petition u/s 528 of BNSS 2023 and/or section 482 of Cr.P.C. 1973, assailing the order dated 15.09.2025 passed by this court.		Case was received by way of assignment on 27.01.2025
18	Misc . DJ ASJ 358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PML A	1	Former CM (since deceased)	28.07.2025	-	-	Argument s	-	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the Hon'ble High Court of Delhi			Application received from Bail and Filing section on 28.07.2025.
19	Misc . DJ ASJ 359/2025 ED vs. Om Parkash Chautala	Misc. DJ ASJ	U/s 8 (7) of PML A	1	Former CM (since deceased)	28.07.2025	-	-	Argument s	-	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the	3. Ld. SPP for the ED placed on record a copy of the order dated 25.02.2026 passed by the Hon'ble High Court of Delhi and		

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Rouse Avenue District Court
New Delhi

	(since deceased)																	Hon'ble High Court of Delhi	submitted that the said petition is pending adjudication before the Hon'ble High Court, with the next date of hearing fixed for 16.07.2026. It was further submitted that the present matter be deferred to a date subsequent to the date fixed before the Hon'ble High Court of Delhi.			
20	Misc. DJ ASJ 360/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PML A	1	Former CM (since deceased)	28.07.2025	-	-	Arguments	-	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the Hon'ble High Court of Delhi			
21	Misc. DJ ASJ 361/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PML A	1	Former CM (since deceased)	28.07.2025	-	-	Arguments	-	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the Hon'ble High Court of Delhi			
22	Misc. DJ ASJ 416/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ							Arguments	--	-	-	-	-	-	-	No	Yes	Depending upon the outcome of the petition pending before the Hon'ble High Court of Delhi	4. Accordingly, the matter is fixed for further proceedings on 21.07.2026.	Application received from Bail and Filing section on 02.08.2025.	
23.	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PML A,	12	Ex-/ Minister	24.08.2023	-	-	Arguments on Charge	23	-	-	-	-	-	-	No	No	Expected date of disposal can not be given in the case at this stage in view of large numbers of Accused, Witnesses and	1. The matter was listed for further arguments on charge on behalf of ED. 2. Arguments on behalf of ED have been heard. 3. The matter is listed for arguments on behalf of accused persons on	Short dates are being given	File received by way of transfer by order of Ld. Ld. Principal District & Sessions Judge, RADC for 28.05.2025.

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(MPs/MLAs Cases)
Rouse Avenue District Court
New Delhi

24.	CT Cases-31/2022 DoE vs Sameer Mahandru and Ors.	Complaint Case (ED)	U/s 44 r/w 45 of PML A & 3, 4 PLM A - 2002	40	MLA, MP and Former CM	26-11-2022	20.12.2022	Charge is yet to be framed	Matter is fixed for consideration on pending applications/ further proceedings/ supply of copies at the stage of section 230 of BNSS	224	-	-	-	-	-	-	Hon'ble High Court of Delhi in CrI. MC no. 9490/2024, wherein vide order dated 21.03.2025, directed adjournment of hearing fixed in this court till after a date fixed before DHC and the interim order was continue till 23.07.2026.	Yes	Expected date of disposal can not be given in the case at this stage in view of large numbers of Accused, Witnesses and voluminous record.	1. It is submitted by the both the parties that Criminal M.C. No 9490/2024 & CrI. M.A. No. 36510/2024, filed by ED before the Hon'ble High Court of Delhi, are listed for hearing on 23.07.2026. Both parties have jointly requested that the next date of hearing be fixed after the above said date. 2. In view of above the matter is now listed for further proceeding on 30.07.2026. 3. Six misc applications bearing I.A. Nos. 233/2026 & 235/2026 (A-26, Arun Ramachandran Pillai) 234/2026 (A-1, Sameer Mahandru), 236/2026 (A-14, Amit Arora), 237/2026 (A-27, Amandeep Singh Dhall), 238 /2026 (P. Sarath Chandra Reddy), were allowed and disposed of.	1. There are 40 accused persons and 194 witnesses cited. 2. The record is voluminous.	The case was received by the way of transfer on 29.10.2025.
25.	Ct. Case No. 35/2026 Sanjay Bairwa & Ors vs State & Ors	Complaint Case	U/s 115(2), 126(2)/3(5) of BNSS	10	MLA	-	-	-	Misc Arguments	-	-	-	-	-	-	-	-	-	-	1. The matter is taken up for arguments on the question of maintainability of the present application. 2. A status report has been filed by the IO, in pursuant to the order dated 27.04.2026. 3. Ld. Counsel for the applicant sought some time to file written submission.		Case received by the way of allocation on 10.04.2026.

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																			along with judgments in support of his contentions.			
																			4. SHO, PS- Inderpuri has been summoned for certain clarification on next date of hearing, i.e. 01.06.2026.			
26	Crl. Revision Petition 04/2026 Punam Pandey Vs State	Criminal Revision Petition	U/S 438 of BNSS, 2023	02	MP	-	-	-	Misc arguments	-	-	-	-	-	-	-	No	No	July, 2026	1. Rebuttal arguments on behalf of the revisionist have been concluded. 2. The matter is listed for clarification, if any and/or for orders on 06.06.2026.	Short dates are being given	Revision petition received by way of allocation on 21.01.2026.
27.	Crl. Revision Petition 25/2026 Punam Pandey Vs State	Criminal Revision Petition	U/S 438 of BNSS, 2023	29	MP	-	-	-	Misc arguments	-	-	-	-	-	-	-	No	No	July-2026	1. An amended memo has been filed on behalf of the revisionist, and the same has been taken on record. 2. Ld. Counsel for the revisionist sought an adjournment to place on record certain judicial precedents in support of the submissions made regarding the maintainability of the present revision petition. 3. Accordingly, the matter is adjourned to 06.06.2026 for arguments on the issue of maintainability.		Revision petition received by way of allocation on 28.04.2026.
28	Crl. Revision Petition 10/2026 Ravinder Gupta Vs State & Ors.	Criminal Revision Petition	U/S 438 of BNSS 2023	02	MP	-	-	-	Misc appearance	-	-	-	-	-	-	-	No	No	July, 2026	1. The matter was listed on 23.05.2026 for hearing arguments on behalf of the Learned Counsel for Respondent No. 2. 2. However, the undersigned was undergoing official training on that date. The matter		Revision petition received by way of transfer on 29.01.2026.

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 New Delhi

																				was adjourned to 04.07.2026 for further proceedings.		
29	Misc DJ/ASJ 270/2026 Rehan Ahmad vs Directorate of Enforcement	Misc DJ/ASJ	-	-	-	-	-	-	Misc Appearance	-	-	-	-	-	-	-	No	No	-	1. An application has been moved on behalf of applicant Rehan Ahmad seeking cancellation of LOC issued against him. 2. Notice of the application has been issued to Respondent/ED. 3. The matter is listed for reply, if any, and arguments on 03.06.2026.		Fresh application received from Bail and Filing section on 29.05.2026.
--	Crl. Revision Petition 09/2026 Shoaib Iqbal Vs State	Criminal Revision Petition	U/S 438 of BNSS, 2023	1	MLA	-	-	-	Dismissed as withdrawn	-	-	-	-	-	-	-	-	-	-	1. Ld. Counsel for the revisionist(s) submitted that the revisionist(s) had already been acquitted by the Learned Trial Court and, therefore, sought permission to withdraw the present revision petition. The request was allowed. Accordingly, the present revision petition stands dismissed as withdrawn. 2. The revision file has been ordered to be consigned to the Record Room.		
--	Crl. Revision Petition 22/2026 Pankaj Jain Vs DeE	Criminal Revision Petition	U/S 438 of BNSS 2023	02	MP	-	-	-	Decided	-	-	-	-	-	-	-	-	-	-	1. A reply on behalf of the Respondent/Enforcement Directorate (ED) to the present revision petition has been filed and taken on record.		

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Rouse Avenue District Court
New Delhi


NO. 198/26
9/6/26

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts
New Delhi

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF MAY-2026 {Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24 th November, 2020}	
1. Name of the Presiding Officer	Dr. VISHAL GOGNE
2. Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3. Date since which posted in the court	15.12.2023 (A/N)
4. Total number of cases pending on the first day of the month	26
5. Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	NIL
6. Number of cases pending on the last day of the month	26
7. Number of cases instituted in this month	NIL

Prepared by:

Ankush
(Ahmad/JA)


(Dr. VISHAL GOGNE)
Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)
Rouse Avenue Court Complex, New Delhi
(MPs/MLAs Cases)
Rouse Avenue District Courts
New Delhi

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts
New Delhi

SI No	CNR No. and Cause title	Nature -Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
1	DLCT11-000429-2023 State Vs Dr. Jagriti Singh etc.	State Case			U/s: 302, 307 IPC	2	Former MLA	Initial Institution dt. 10.02.2014 Instituted in this court on 24.05.2023	10.02.2014	
Prese Date of nt Framin Stage g of of the Charge case s	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
06.06.2015	PE	76	11	37 (Cross / PW 13 & 37 is deferred)	No	-	--	--	-Yes- Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25	-Yes- Matter was received in the month of May 2023. Matter is expected to be disposed of within a year

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) The matter was fixed for cross examination of the last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case.</p> <p>2.) The evidence for the prosecution in the present trial was mostly completed except for the remaining cross-examination of PW37 on behalf of A-1 and the remaining cross-examination of PW13.</p> <p>3.) It was stated by the ld. Counsel for A-1 that the proceedings before the Hon'ble High Court were next listed on 24.07.2026. Awaiting further orders from the Hon'ble High Court, the present proceedings are adjourned to 05.08.2026.</p>	<p>(1) Directions for advance reports upon summons to witnesses.</p> <p>(2) Consecutive / Bulk date of hearing.</p> <p>(3) Short dates being given and no unnecessary adjournments are being given. .</p>	<p>Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25.</p>

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VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts
New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
2	DLCT11-000478-2019 ED Vs Virbhadra Singh etc.	Complaint case	3 & 4 of PMLA , 2002	9	Former MP, Sitting MLA	06/09/16	07/09/16
Present Date Stage of the case	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
05.05.21	Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined		
--	PE	107	2	75 (Cross is deferred)	No	--	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) Matter was fixed for recording further examination in chief of PW-75 in this month. PW75 is the IO and has already been examined in substantial measure.</p> <p>2.) The proceedings before the Hon'ble High Court were stated to be next listed on 23.03.2026.</p> <p>3.) PW75 (Anup Singh Rauthan) was stated to be not present .</p> <p>4.) The matter was adjourned for remaining examination-in-chief of PW75.</p> <p>5.) One I.A was taken up and disposed of in this month.</p>	<p>(1) Directions for advance reports upon summons to witnesses.</p> <p>(2) Consecutive / Bulk date of hearing.</p> <p>(3) Short date being given and no unnecessary adjournments are being given.</p>	<p>Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in CrI. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.</p>

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Sector 14, Connaught Place, New Delhi-110008
District Courts

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
3	DLCT11-000975-2019 CBI Vs Virbhadra Singh etc.	State (PC Act case)			109, 465 r/w 471 IPC and 13 (2) r/w 13 (1)(e) of PC Act 1988	9	Former MP, Sitting MLA	31.03.2017	08.05.2017		
Date of Framing of Charges	Prese nt Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined					
10.12.18	PE	223	1	61	No	--	--	--	Yes, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh.	-Yes-	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The application for clarifications moved by CBI before the Hon'ble High Court was reported to be last listed on 10.11.2025. 2.) Matter was fixed for prosecution evidence. Matter was taken up in this month. PW-62 (Vakamulla Nagabhushana Rao) was examined through Video Conferencing, cross examined and discharged.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CR)-24
Rohini Area, Courts
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
4	DLCT11-000981-2019 State Vs Sukesh Chandrashekar etc.	State Case	467, 468, 471, 474, 201, 170, 120B of IPC and Sec 8 of PC Act, 1988	9	Former MLA	14.07.2017	03.08..2017				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
17.11.18	PE	66	-	4	No	--	--	--	Yes, Vide order dt. 14.12.2018 of Hon'ble Supreme Court of India in SLP (Crl.) No. 46619/2018 titled as B.Kumar Vs State and Vide order dt. 30.09.2019 of the Hon'ble High Court of Delhi in Criminal Revisions no. 273/19, 1078/18, 1140/18 and 1121/18, the proceedings are stayed till date.	-Yes-	--

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
I.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court are next listed on 07.08.2026 and the interim order was continued.	--	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
5	DLCT11-000125-2019 CBI Vs Lalu Prasad Yadav etc.	State (PC Act case)			120B r/w 420 of IPC and Sec 13 (2) r/w 13 (1) (d) of PC Act, 1988	14	Former MP / Sitting MLA	16.04.2018	30.07.2018		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	PE	94	-	37 (Cross-deferred)	No	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter is at the stage of prosecution evidence. 2.) Matter was taken up on sixteen (16) dates in this month. 3) Examination in chief of three (3) witnesses was recorded at length in this month. 4) Number of witnesses were absent due to various reasons. They were directed to be summoned again. 5.) Seven (7) I.As and three (3) misc. applications were taken up and disposed of in this month.	(1) Directions for advance reports upon summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary adjournments are being given.	1) Counsels not available. 2) Witnesses were not available on number of dates.

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VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC Act), (CBI)-24
Rouse Avenue District Court
New Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
6	DLCT11-000985-2019 ED Vs M/s Lara Projects LLP Ltd etc.	Complaint Case	Sec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018		
Date of Presenting Stage of the Charges	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
			Witnesses cited	Witnesses dropped					Witnesses examined
-	Order on Charge	21	-	-	No	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up on fifteen (15) dates in this month. 2.) Eight (8) I.As and Five (5) misc. applications were taken up and disposed of in this month. 3.) Matter is next fixed for pronouncing order on the aspect of charge.	Matter is fixed on day to day basis for the expeditious resolution of the proposed grievances of the accused persons.	Lengthy arguments on charge. Unavailability of counsels on various dates. Multiple misc. applications filed on behalf of accused persons.

2

VISHAL GOGNE
Additional Sessions Judge
Special Judge (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
7	DLCT11-000985-2019 ED Vs M/s Alchemist Township India Ltd etc.	Complaint Case	Sec 3 & 4 of PMLA 2002	8	Former MP	08.03.2021	26.03.2021				
Date of Framing of Charges	Present Stage of the Case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Misc. App & Arg on Charge	52	-	-	No	--	--	--	Yes, Vide order dated 25.05.2022 of the Hon'ble High Court of Delhi passed in CrI. M.C No 2483/2022, the operation of order dated 22/03/2022 has been stayed. The matter was listed on 09.04.2024 in the High court of Delhi.	-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The proceedings have been stayed by High Court of Delhi. 2.) An application was moved by the ED seeking permission to place on record certain relied documents. Main matter was fixed for the consideration of the said application. 3.) It was reported by the Court Ahlmad that the checking of the additional RUDs, filed through application dated 07.03.2026 had been completed. 4.) The court had raised queries upon the IO/Assistant Director who had filed the present prosecution complaint regarding the status of the various predicate FIRs upon which the present investigation was conducted by the ED. 5.) The court had directed the IO to file a comprehensive status report in by the next date of hearing stating the precise status of investigation or judicial proceedings in each of the predicate FIRs/RC .	--	Some more relied upon documents were filed by the ED.

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Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
8	DLCT11-000331-2022 ED Vs Sukash Chandrashekar.	Complaint Case	Sec 3 & 4 of PMLA* 2002	1	A co-accused was a former MLA in the predicate offence.	02.06.2022	09.06.2022				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
15.10.2022	DE	23	1	22	Yes	--	--	--	Yes Vide order dt. 06.02.2024 of Hon'ble High Court of Delhi in W.P. (Crl) 3560/2023 & Crl.M. A 33055/2023 titled as Sukash Chandrashekar Vs ED, the trial court has been directed to adjourn the matter and fix a date later than the date fixed in Hon'ble High Court of Delhi.	-Yes-	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble High Court. 2.) The matter is at the stage of recording Defence Evidence. 3.) The matter was taken up in this month. 4.) It was submitted on behalf of the ED that as per information, the matter was next listed before the Hon'ble High Court on 18.05.2026.	--	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be listed in May 2026.

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
9	DLCT11-000630-2022 CBI Vs Lalu Prasad Yadav etc.	State (PC Act case)	Sec 8,9,11,12, 13(2) r/w 13(1)(d) of PC Act 1988 & Sec 120B r/w 467, 471, 468, 420 IPC	19	Former and Sitting MP / Sitting MLA	10.10.2022	27.02.2023				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	PE	181	--	15	--	--	--	--	--	--	Within one year from the date of framing of the charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) The matter comprises of (5) five charge sheets and involves (46) accused persons who were summoned previously.</p> <p>2.) Matter was taken up on fifteen (15) dates in this month.</p> <p>3.) Two (2) prosecution witnesses (PW 14, PW 15) were examined, cross-examined at length and discharged.</p> <p>4.) Number of witness were not present physically citing the reasons of ill health, other old age complications and residing out of station.</p> <p>5.) Eight (8) I.As and Five (5) misc. applications were taken up and disposed of in this month.</p>	<p>1.) Consecutive & bulk dates being given.</p> <p>2.) No undue adjournments was given.</p> <p>3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously.</p> <p>4.) Direction for scanned copies of deficient & illegible documents were given to CBI and a dedicated scanner was installed to expedite the same.</p> <p>5.) This modality curbed the multiplicity of applications under section 207 Cr.P.C.</p>	<p>1.) There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person.</p> <p>2.) Number of accused were not present physically citing the reasons of ill health, other old age complications and residing out of station.</p> <p>3.) Number of witness were absent due to various reasons.</p>



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
10	DLCT11-000033-2024 Enforcement Directorate Vs Amit Katyal etc	Complaint Case			Sec 3 & 4 of PMLA'2002	23	Sitting MPs / MLAs	09.01.2024	27.01.2024		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
--	Arguments	46	--	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) The matter was taken up on nine (9) dates in this month.</p> <p>2.) Matter was listed for submissions on charge on behalf of defence counsels on the point of arguments on the aspect of the charge.</p> <p>3.) The Id. Sr. Counsel for A-2, A-3, A-4, A-5, A-6, A-8, A-9 and A-16 had advanced further arguments on behalf of A-8. Arguments on behalf of A-8 & A-2 were concluded.</p> <p>4.) Further submissions have been advanced by the Id. Sr.Counsel on behalf of A-2, A-3, A-4, A-5, A-6, A-8, A-9 and A-16.</p> <p>5.) It was submitted by Id. counsel for A-1 that arguments could not be advanced as the Id. Sr. Counsel was not available.</p> <p>6.) It was submitted by Id. counsel for A-1 that arguments be permitted to be advanced on his behalf on 05.06.2026. The same was allowed.</p> <p>7.) Six (6) I.As and Six (6) misc. applications was taken up and disposed of in this month.</p>	<p>Short dates being given for expeditious conclusion of arguments on charge.</p>	<p>Scrutiny of documents by the accused persons</p>



VISHAL GOGNE
 Sessions Judge
 Special Judge (PC-Act), (CBI)-24
 Rouse Avenue District Courts
 New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal/statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
11	DLCT11-000307-2023 State Vs Naseer @ Naseem etc	State case	U/s 147, 148, 149, 307 IPC	26	Ex MLA	Initial date 03.12.2016 Instituted in this court on 11.01.2024	23.03.2015				
Date of Framing of Charge s	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined					
--	Charge	43	--	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter was taken up in this month. There are total twenty six (26) accused proposed in this case. 2.) Matter is listed for order on the point of charge. 3.) One misc. application was taken up and disposed of in this month.	(1) Short dates being given and no unnecessary adjournments are being given.	1.) The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge. 2.)

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VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue, New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
12	DLCT11-000306-2023 State Vs Akhlaq Alvi etc	State case	U/s 147, 148, 149, 307 IPC	36	Ex MLA	Initial date 01.12.2015 Instituted in this court on 11.01.2024	16.01.2015				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined	Defence witnesses cited	Defence witnesses examined					
--	Charge	74	--	--	--	--	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) Matter was taken up on two (2) dates in this month. There are total thirty six (36) accused proposed in this case.</p> <p>2.) Matter was listed for order on the point of charge.</p> <p>3.) A detailed order on the point of charge was passed. Vide the said order accused A-1, A-3, A-4, A-5, A-6, A-7, A-9, A-11, A-12, A-13, A-14, A-15, A-16, A-17, A-19, A-20, A-21 and A-22 were discharged.</p> <p>4.) Charge was directed to be framed against A-8, A-24, A-25, A-26, A-27, A-28, A-29, A-30, A-31, A-32, A-33, A-35 and A-36 under various sections.</p> <p>3.) One misc. application was taken up and disposed of in this month.</p>	<p>(1) Short dates being given and no unnecessary adjournments are being given.</p>	<p>The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.</p>



SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
13	DLCT11-000455-2023 State Vs Raju Kumar Singh etc	State case	U/s 302, 336, 201, 34 IPC	5	Sitting MLA	Initial date 29.11.2019 Instituted in this court on 16.01.2024	28.09.2019				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.11.23	Judgment	38	5	33	Yes	NIL	--	--	--	--	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) Matter was fixed for recording of statement of accused under section 313 Cr.P.C. Matter was taken up for six (6) dates in this month.</p> <p>2.) The advance copy of the questions to be projected to all the accused persons during their statement were provided to the Ld. Prosecutor and the Ld. counsel for accused persons.</p> <p>3.) Bail bonds under section 437A Cr.P.C. (now section 481 BNSS) were furnished on behalf of accused Raju Singh and Rana Rajesh Singh. The bonds were accepted. Some time was sought for furnishing bonds on behalf of accused Renu Singh and Ramendra Singh.</p> <p>4.) The case property which was tendered in evidence as Ex. P-1 and Ex. P-2 was summoned again and seen.</p> <p>5.) Matter is fixed for pronouncement of Judgement.</p>	<p>(1) Directions for advance reports upon summons to witnesses.</p> <p>(2) Consecutive / Bulk date of hearing.</p> <p>(3) Short dates being given and no unnecessary adjournments are being given.</p>	---

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VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts
Delhi

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
14	DLCT11-000987-2019 SFIO Vs Surender Kumar Jain etc.	Complaint case	Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec 420/468/477A & 120B of IPC	31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024	09.06.2017	
Present Date of Framing the case of Charges	Stage of	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
--	Charge	Witnesses cited 39 Witnesses dropped -- Witnesses examined --	No	Defence witnesses cited -- Defence witnesses examined --	--	Yes, vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.	-Yes-	One year from the date of framing of charge.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter.</p> <p>2.) The matter is stayed by the Hon'ble High court of Delhi for orders on charge.</p> <p>3.) The next date before the Hon'ble High Court was reported to be 13.08.2026.</p>	<p>1) Consecutive / Bulk date of hearing.</p> <p>2) Short date being given and no unnecessary adjournments are being given.</p>	<p>Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.</p>

R

VISHAL GOGNE
Additional Sessions Judge
Case Avenue District Courts
NEW DELHI

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
15	DLCT11-000977-2019 Directorate of Enforcement Vs Surender Kumar Jain etc.	Complaint case	3 & 4 of PMLA , 2002	79	Sitting MP	18.05.2017 Instituted in this court on 29.07.2024	03.07.2017
Present Date of t Stage Framing of the of case Charges	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
--	Witnesses cited Witnesses dropped Witnesses examined	No	Defence witnesses cited Defence witnesses examined	--	-Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.	-Yes-	One year from the date of framing of charge.
Orders	56	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un- relied documents.</p> <p>2.) Ld. counsels sought some time for making submissions in light of the directions passed in CRL M.C No.657/2022 .</p> <p>3.) One (1) I.A and One (1) misc. application was taken up and disposed in this month.</p>	<p>(1) Consecutive / Bulk date of hearing.</p> <p>(2) Short date being given and no unnecessary adjournments are being given.</p>	<p>Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal , the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default.</p>

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CB)
Rouse Avenue District Court
New Delhi

SI No	CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
16	DLCT11-000570-2024 State Vs Vinay Mishra		State Case		3.1 (r)(s)(w)(ii) of SC/ ST POA Act	1	Sitting MLA	03.07.2024	12.07.2024		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
22.10.24		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		-No-	-No-	One year from the date of framing of charge.--
	S A	18	-	17	No	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Fresh matter received by way of assignment on July 2024. 2.) The statement of the accused had been recorded under section 313 Cr. PC. 3.) The accused intended to lead evidence in defence. 4.) An application had been moved for summoning certain witnesses on behalf of the accused. 5.) Matter is listed for defence evidence.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	---



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
New Delhi District Courts

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
17	DLCT11-001216-2019 Directorate of Enforcement Vs Moin Akhtar Qureshi Etc.	Criminal Revision	U/s 3 & 4 of PMLA	9	Sitting MP	Initial Institution Date 23.10.2017 Case Received in this court 29.03.2025	23.10.2017				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No	No	Within one year from the date of framing charge.
---	Misc. App	65	-	-	-	-	-	-			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 29.03.2025. 2.) There are nine (9) accused in this case. 3.) The ld. respective counsels for various accused persons sought some more time to scrutinize the documents previously collected by them through pen drive. 4.) The IO in the scheduled offence was directed to file a status report regarding the investigation thus far and efforts made to conclude the same with directions to provide a definitive time line for conclusion of the investigation in the scheduled offence. 5.) Two (2) misc. applications were taken up and disposed of in this month.	-	--

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
18	DLCT11-000406-2025 State Vs Chandan Chaudhary Etc.	Sessions Case	U/s 3(1)(r), 3(1)(s) of SC / ST Act	4	Sitting MLA	Initial Institution Date 29.04.2022 Case Received in this court 02.05.2025	29.04.2022				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined		No	No	Within one year from the date of framing charge.
---	Arg/ Charge	13	-	-	-	-	-	-			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 02.05.2025. 2.) There are 4 accused in this case. Matter is fixed for arguments on the aspect of charge .Matter was taken up in this month. 3.) Submissions were advanced by the Ld. Prosecutor on the aspect of charge. 4.) Part submissions were also advanced on behalf of the accused persons.	-	Investigating Officer was not present.

(Handwritten signature)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance			
19	DLCT11-001433-2019 CBI Vs Arvind Pandalai Etc.	State (PC Act case)		U/s 120B, 420 IPC and 13 (2) r/w 13(1)(d) of PC Act 1988	10	Former MLA	Initial Institution Date 23.12.2009 Case Received in this court 21.05.2025	19.01.2010			
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	DE	60	-	54	Yes	-	-	-	No	No	Within one year.

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1.) Case received by way of transfer on dated 21.05.2025. 2.) There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament. 3) The matter was taken up on six(6) dates in this month. The matter was at the stage of recording statement of accused under section 313 of Cr. P.C. 4.) Statement of accused U/s 313 Cr.P.C was recorded at length of eight (8) accused persons (1150 pages). 5.) The Id counsels for A-6 and A-8, intended to lead evidence in defence, and sought some time to move appropriate applications for summoning the witnesses. 6.) One (1) misc. application was taken up and disposed of in this month.</p>	-	-

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
20	DLCT11-000682-2025 State Vs Raj Kumar Goel etc.	Sessions Case (PC Act)			406/409/420/467/ 468/471/188/201/ 120B/109/34 IPC and Sec 7/8/11/12/13 of PC Act 1988	17	Former MLA	Initial Institution 24.06.2017 Received in this court on 17.07.2025	24.06.2017		
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	Arg/charge	-	-	-	-	-	-	-	--	--	Disposed of within one year from the date of framing charge

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter. 2.) Part arguments were heard on behalf of the State. 3.) The Id. Prosecutor sought adjournment as certain documents relating to cited witnesses were inadvertently not made a part of the judicial file earlier. Time was sought for moving appropriate application in this regard.	-	Matter was received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (CrI.) 44/2025. IO was not present. Id. PP sought some time to file an appropriate application for filing some relied upon documents.

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VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CEI)-24
Rouse Avenue District Courts
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance			
21	DLCT11-000683-2025 Directorate of Enforcement Vs Rohit Tondon etc.	Complaint Case (PMLA)		45, 3 & 4 of PMLA Act 2002	10	Former MLA	Initial Institution 25.02.2017 Received in this court on 17.07.2025	25.02.2017			
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	Arg/charge	-	-	-	-	-	-	-	--	--	Within one year from the date of framing charge

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter. 2.) Arguments on charge are yet to be commenced. 3.) Matter was listed with the connected matter.	-	Matter was received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (CrI.) 44/2025.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Preeti Vihar, District Court,
New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
22	DLCT11-000240-2024 CBI Vs Unknown Official (Air India)	Closure Report	U/s 7 of PC Act , R/W 120-B of IPC	-	Former MP	Initial Institution Date: 19.03.2024 Matter received in this court on 02.09.2025	--				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Within a year
---	Consideration	-	-	-	-	-	-	-			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1) Fresh closure report received by way of transfer in the month of September 2025.</p> <p>2) The present proceedings relates to a closure report filed by the CBI in FIR/RC No. 0032017A0021. The said FIR was registered upon the directions of the Hon'ble Supreme Court dated 05.01.2017 upon SLP titled 'Centre for Public Interest Litigation (CPIL) Vs. Union of India and Ors'.</p> <p>3.) On the previous date, upon an application moved by the complainant i.e. Centre for Public Interest Litigation (CPIL), the court had noted that two other FIRs and one preliminary enquiry (PE), apart from the present FIR were taken up for investigation by the CBI. The court had directed for the IO of these two FIRs and PE to submit a status report.</p> <p>4.) A status report was filed by Sh. Anmol Sachan, Dy. SP regarding the said two FIRs i.e. RC No.RC0032017A0020 and RC0032017A0022 as well as PE No.PE0032017A0004</p> <p>5.) This court had observed that the closure report upon FIR/RC No. 0032017A0021 (assigned to this court) and the two FIRs and one preliminary enquiry reported through the status report arise out of the same set of allegations made by the petitioner in SLP titled 'Centre for Public Interest Litigation(CPIL) Vs. Union of India and Ors'. The IO had also conceded that those three FIRs were an outcome of the same set of allegations which were directed to be investigated by the Hon'ble</p>	-	<p>Incomplete documents filed by the Investigating Officer.</p> <p>Discrepancies in the detail of the documents filed by the Investigating Officer.</p>

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VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts

Supreme Court vide order dated 05.01.2017

6.) Since FIR No. RC0032017A0020 and the charge-sheet in FIR No. RC0032017A0022 were presently not assigned to this court and the jurisdiction for exercising such directions vests with the Ld. Principal District and Sessions Judge-cum Special Judge CBI, RADC, New Delhi, this court found it appropriate that the judicial record shall be put up before the Ld. Principal District and Sessions Judge-cum Special Judge CBI, RADC, New Delhi for consideration and appropriate directions.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
23	DLCT11-001272-2024 State Vs Ritik @ Peter etc	Sessions Case	U/s 3 and 4 MCOCA 1999 & 25/54/59 Arms Act	12	Former MLA	Initial Institution Date: 26.12.2024 Matter received in this court on 06.09.2025	24.02.2025				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Within a year from the date of framing charge in the concluding charge sheet.
---	Misc. App	198	--	--	--	--	--	--			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh charge sheet has been received by way of transfer in the month of September 2025. 2) There are twelve (12) accused in this matter. 3) The matter was taken up on seven (7) dates in this month. 4) An amended list of documents was filed by the prosecution wherein certain documents, which were previously in the category of unrelayed documents through various supplementary chargesheet, were identified as relayed documents. 5.) An application was also moved on behalf of A-4 seeking legible copies of certain documents previously supplied to the said accused. 6.) The matter was listed on day to day basis from 11.05.2026 to 16.05.2026 for addressing any prayers or	--	Multiple supplementary charge sheets have been filed in this matter.

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
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New Delhi

applications under section 207 Cr.PC (now section 230 BNSS)
7.) Fresh vakalatnama was filed on behalf of accused Manoj Yadav The ld counsel had submitted that the preceding chargesheets and documents could not be collected by the previous counsels.
8.) Two more applications under section 230 BNSS were moved on behalf of A-4 and A-12. It was noticed that a number of documents were sought by counsels of both the accused persons.
9.) The counsels were directed to inspect the court's record in the presence of the ld. SPP/IO and the Court Ahlmad, who shall draw appropriate proceedings regarding the same.
9) Five (5) misc. applications were taken up and disposed of in this month.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance	
24	DLCT11-000959-2025 Yogeshwar Dayal Sharma Vs State	Criminal Revision	U/s 438 r/w Section 440 BNSS	-	Former MP	23.09.2025	--	
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined	Defense witnesses cited	Defense witnesses examined		
---	Arguments	-	-	-	-	-	-	Within three months

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh criminal revision received by way of transfer in the month of September 2025. 2) It was submitted by the ld. counsel for the petitioner that the petition for quashing of the proceedings in the present matter arises from FIR No. 912/2015 dated 27.07.2015, PS: Bhajanpura, moved before the Hon'ble High Court of Delhi, had been withdrawn and the said	-	Adjournment was sought on behalf of parties for making submissions.



petition had been dismissed as withdrawn vide order of the Hon'ble High Court dated 26.05.2026.
3.) A short adjournment was sought for advancing submissions on the revision petition. This court listed the matter for submissions on the next date of hearing.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance		
25	DLCT11-0011883-2025 Vikas Tripathi Vs SHO, IP Estate & Anr.	Criminal Revision			397 Cr.P.C. & 440 BNSS	1	Sitting MP	05.12.2025	--		
Date of Framing of Charges	Present Stage of case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined		--	--	Within three months
---	Arguments	-	-	-	-	-	-	-			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh matter received by way of assignment in the month of December 2025. 2) An application was filed on behalf of revisionist for bringing an additional document on record. 3.) The Id Sr. counsel on behalf of respondent no.2 sought some time to file a reply to the said application. 4.) The matter was adjourned for consideration upon the said application and further submissions, if any.	-	--

VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
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New Delhi

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance				
26	DLCT11-000369-2026 State Vs Vijay Pal & Avtar Singh Bhadana	Criminal Appeal	378 Cr.PC (419 BNSS)	1	Sitting MP	08.04.2026	--				
Date of Framing of Charges	Present Stage of the case	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.
		Witnesses cited	Witnesses dropped	Witnesses examined		Defense witnesses cited	Defense witnesses examined				
---	Arguments	--	--	--	--	--	--	--	--	--	Within three months

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<p>1) The present file was received by way of assignment after it was transferred from the court of Ld. ASJ-07,PHC, New Delhi in the month of April 2026.</p> <p>2) Fresh vakalatnama was filed on behalf of respondent no. 1 (Vijay Pal) and respondent no. 2 (Avtar Singh).</p> <p>3.) It was submitted by the Id. Sr. Counsel on behalf of both respondents that the entire set of documents, including affidavit, filed along with the present appeal were not being provided to the respondents.</p> <p>4.) The court directed to provide the entire set of documents to the respondents within a week. Matter is next listed for reply and submissions on the application for condonation of delay.</p>	-	Documents were not provided to the respondents.

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To,

The Ld. Principal District & Sessions Judge,
Rouse Avenue District Court,
New Delhi.

पारस दलाल
PARAS DALAL
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य हेवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.2024

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF May 2026.

1. Name of the Presiding Officer	:	Sh. Paras Dalal
2. Designation	:	ACJM-01
3. Date since which posted in the Court	:	26.10.2024 (A/N)
4. Total number of cases pending on the first day of the month	:	18
5. Number of cases disposed in the month with details	:	00
6. Number of cases pending on the last day of the month	:	21

* 3 new cases received

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Additional Chief Judicial Magistrate-01
राज्य हेवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
1.	DLCT12-000241-2019 & Ct Case- 22/2019 Smriti Zubin Irani v. Sanjay Nirupam	Criminal (Complaint Case)	, 500/509 IPC	1	Former MP	04.01.2013	08.01.2013	19.12.2013
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	///	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble Supreme Court vide S.L.P. (Crl.) 3477/2019; 3429/2019; vide Order dated 22.04.2019	Yes	N/A	15.05.2026 Proxy counsel for accused submits that stay by the Hon'ble Supreme court of India still continues. Matter fixed for 01.06.2026		Awaiting Orders of the Hon'ble Supreme Court of India	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
2.	DLCT12-001394-2019 & Ct Case-64/2019 Sanjay Nirupan v. Smriti Zubin Irani	Criminal (Complaint Case)	499/500 IPC	1	Former MP	15.10.2013	22.10.2013	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	///	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble Supreme Court vide S.L.P. (Crl.) 3477/2019; 3429/2019; vide Order dated 22.04.2019	Yes	N/A	15.05.2026 Proxy counsel for accused submits that stay by Hon'ble Supreme court of India still continues. Matter fixed for 01.06.2026		Awaiting Orders of the Hon'ble Supreme Court of India	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated.	

अतिरिक्त मुख्य न्यायािक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य सभेनु जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
3	CNR No. DLCT12-000062-2025 & Ct. Case 06/2025 Satyender Jain v. Karnail Singh	Criminal (Complaint Case)	356 BNS	1	Sitting MLA	06.02.2025	02.06.2025	N/A
	Present Stage of the case	Details of prosecution witness			Statement of Accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Pre-summoning evidence	3	1	2	N/A	N/A	N/A	N/A
	Whether there is stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	No	No	July 2026	06.05.2026 file received back alongwith order passed by Ld. Sessions courts. Summoning order has been set aside. 16.05.2026 Arguments heard on point of cognizance and issue of process on behalf of accused	No unnecessary adjournment granted.	Nil		

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
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 राज़ एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

				side. Matter be fixed for arguments on behalf of complainant side on 23.05.2026 Arguments heard from both sides, be fixed for orders on cognizance and issue of process on 29.05.26 Cognizance taken u/s 210 r/w/s 223 BNSS. Matter is now fixed for arguments on point of putting notice of accusation to the accused on 06.06.26		
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अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राऊज रोड-न्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
4.	CNR No. DLCT12-000215-2019 & Ct. Case 15/2019 Vikas Sankrityayan @ Vikas Pandey v. Arvind Kejriwal	Criminal (Complaint Case)	500 IPC	1	Former MLA	01.05.2019	01.05.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	08	Nil	2	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble Supreme Court vide S.L.P. (Crl.) 2413/2024; vide Order dated 12.08.2024	Yes	N/A	15.05.2026 Present matter has been stayed by Hon'ble Supreme court of India. Matter fixed for 30.05.2026 Present matter has been stayed by Hon'ble Supreme court of India. Matter fixed for 17.07.26		Awaiting Orders of the Hon'ble Supreme Court of India	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated. Matter received in this Court by way of transfer on 23.08.2025	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राऊज रोड न्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
5.	CNR No. DLCT12-000217-2019 & Ct. Case 16/2019 Rajiv Babbar v. Arvind Kejriwal & Ors.	Criminal (Complaint Case)	799/500/504/34 IPC	4	Former MLA and Sitting MLA	21.01.2019	02.02.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	08	Nil	03	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Stayed by Hon'ble Supreme Court vide S.L.P. (Crl.) 2413/2024; vide Order dated 12.08.2024	Yes	N/A	29.05.2026 Present matter has been stayed by Hon'ble Supreme court of India. Matter fixed for 04.07.26	Awaiting Orders of the Hon'ble Supreme Court of India	Awaiting Orders of the Hon'ble Supreme Court of India and matter would be expedited once the stay is vacated. Matter received in this Court by way of transfer on 23.08.2025		

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
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Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
6.	CNR No. DLCT12-000057-2021 & Ct. Case 37/2022 CBI v. Arvind Khanna	Criminal (Complaint Case)	23(1)/4 FERA	1	Former MLA	28.02.2020	09.06.2022	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	17	N/A	08	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Stayed by Hon'ble High Court vide Crl. M.C. 6614/2022; vide Order dated 08.12.2021	Yes	N/A	Not listed in the month of May last date of hearing was 18.02.2026 Due to operation of stay until next hearing before Hon'ble High Court of Delhi, present matter is now listed for 31.07.2026	Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated. Matter received in this Court by way of transfer on 23.08.2025		

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
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Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
7.	CNR No. DLCT12-000041-2026, CR Case/ 1/2026 State v. CVMP Ezhilarasan & ors.	Criminal (Complaint Case)	223 (a) / 3(5) BNS	1	Siting MLA	03.02.2026	-	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	8	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide CrI. M.C. 2964/2021; vide Order dated 24.11.2021	Yes	N/A	Not listed in the Month of May, Present FIR has been stayed by Hon'ble High Court of Delhi till 12.08.2026. Matter fixed for further proceedings on 25.08.2026		Awaiting Orders of the Hon'ble High Court of Delhi	Fresh police report filed in month of February. Stayed by Hon'ble High Court of Delhi vide CrI. M.C. 1337/2026	


 अतिरिक्त मुख्य न्यायिक त्रणडाधिकारी - 01
 Additional Chief Judicial Magistrate-01
 राऊन रोवेन्वु जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
8.	CNR No. DLCT12-000028-2021 & Ct. Case 5/2021 Delhi Jal Board & Anr. v. Adesh Gupta & Ors.	Criminal (Complaint Case)	499/500 r/w 34 IPC	4	Former MLA and Sitting MLA	18.03.2021	06.04.2021	18.11.2021
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	9	Nil	4	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court of Delhi vide CRL. M.C. 3185/2021 & CRL. M.A. 19657/2021 vide Order dated 08.12.2021	Yes	N/A	Not listed in month of May Stay by Hon'ble High Court continues. Matter fixed for 03.08.2026 for awaiting further order of Hon'ble High court of Delhi.		Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated. Matter received in this Court by way of transfer on 23.08.2025	


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
9.	CNR No. DLC12-000099-2023 & Cr. Case 7/2023 State v. Kuldeep Kumar & Ors. FIR No. 372/2021; P.S. Ghazipur	Criminal (State Case)	188/34 IPC	3	Siting MLA	Original instituted on 21.10.2021; Registered in this Court on 07.07.2023	10.12.2021	28.08.2023
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	4	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide CrI. M.C. 7326/2023, vide Order dated 10.11.2023	Yes		28.05.2026. Stay by Hon'ble High Court continues. Matter fixed for 04.07.2026 for awaiting further order of Hon'ble High court of Delhi.		Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राऊज़ एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
10.	CNR No. DLCT12-000017-2021 & Ct Case 2/2021 Chhail Bihar Goswami v. Satyender Jain & Ors.	Criminal (Complaint Case)	499/500/503/34/120-B IPC	5	Former MLA and Sitting MLA	21.01.2021	27.01.2021	17.11.2022
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	8	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide Crl. M.C. 8484/2023; vide Order dated 14.12.2023	Yes	N/A	Not listed in the month of May, last date of hearing was 28.02.2026 Stay on proceedings by Hon'ble High Court of Delhi is still continuing. Matter is re-listed for receipt of further order from Hon'ble Delhi High Court on 31.08.2026.		Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य हेतु न्याय विद्यालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
11.	CNR No. DLCT12-000112-2022 & Cr. Case 19/2022 State V. Kuldeep Kumar & Ors. FIR No. 413/2021; P.S. Kalyan Puri	Criminal (State Case)	188 IPC	5	Sitting MLA	26.09.2022	26.09.2022	20.10.2022
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance	4	N/A	1	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide CrI. M.C. 5853/2022, vide Order dated 10.11.2022 & CrI. M.C. 6910/2022, Vide Order dated 19.12.2022	Yes	N/A	28.05.2026. Stay by Hon'ble High Court continues. Matter fixed for 04.07.2026 for awaiting further order of Hon'ble High court of Delhi.		Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.	

अतिरिक्त मुख्य न्यायिक मंडलिकारी-01
Additional Chief Judicial Magistrate-01
राज्य हेबेचू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
12.	CNR No. DLCT12-000177-2023 & Ct. Case 12/2023 State v. Amanatullah Khan FIR No. 272/2020; P.S. Shaheen Bagh	Criminal (State Case)	186/189/353/506 IPC	1	Sitting MLA	30.10.2023	31.03.2023	02.08.2024
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	19	Nil	9	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	June 2026	07.05.206 counsel for accused seek exemption from personal appearance. PW12 and PW13 examined and discharged. Summon issued to Dr. Jaya Roy IPS. 29.05.2026 Witness PW-14 Dr. Jaya Roy IPS not available due to official duties. Be fixed for appearance of PW-14 on 03.07.26		No unnecessary adjournments are being made to dispose off the case expeditiously.	Witnesses from National Investigation Agency were transferred beyond Delhi, their appearance could not be secured on regular basis. Police witnesses are to be examined and they have since been transferred to different jurisdictions who are not available for evidence on day to day basis. Even the counsels for accused are not available on day to day basis, since there other matters of same accused proceeding on day to day basis.	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य हेतु जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
13.	CNR No. DLCT12-000040-2026 & Misc. CrI. Case 19/2026 Shiv Kumar Saxena vs. State of NCT of Delhi	Criminal (Complaint Case)	U/s 3 DPDP Act	1		03.02.2026	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Final Arguments	1	Nil	1	Yes	1	1	19.11.2025
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	June 2026	04.05.2026 Exemption application filed by IO, Notice issued to IO to appear and file report of status of investigation. 21.05.2026 Notice to Ld. Secretary CDLSA, RADC qua appointment of new LAC for representing the complainant. Be fixed for consideration on 04.06.26		Unnecessary adjournment not granted. Trial stands concluded	Fresh case received in month of February 2026	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य हेवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
14.	CNR No. DLCT12-000176-2026 & Ct. Case 8/2026 Parvesh Sahib Singh Vs. Saurabh Bhardwaj	Criminal (Complaint Case)	223 BNSS and 356 BNS	1	Former MLA	22.05.2026	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Pre-Summoning evidence	3	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	August 2026	Fresh matter assigned on 22.05.26		No unnecessary adjournment granted.	N/A	


 अतिरिक्त मुख्य न्यायािक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राज् ऐवेन्यू किला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
15.	CNR No. DLCT12-000044-2025 & Ct. Case 03/2025 Rohit Singh Mahiyaria v. Bhanwar Jitendra Singh	Criminal (Complaint Case)	406/420 IPC	1	Former MP	/// (Reinstated to original number on 25.11.2025)	///	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
	Appearance/ Charge	Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
		2	Nil	2	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Stayed by Hon'ble High Court of Delhi vide Crl. M.C 8307/2025 and Crl. M.A. 34643/2025 Order dated: 07.04.2026	No	N/A	Not listed in the month of May. Stayed by Hon'ble High Court of Delhi vide order dated 07.04.2026. Awaiting Orders of the Hon'ble High Court of Delhi. Matter be fixed for 21.07.2026.	Awaiting Orders of the Hon'ble High Court of Delhi	Awaiting Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay is vacated.		

अतिरिक्त मुख्य न्यायाधीश दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राउज् हेवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
16.	CNR No. DLCT12-000353-2025 & Ct. Case 25/2025 State v. Abhay Verma & Ors. FIR No. 382/2018; P.S. Shakarpur	Criminal (State Case)	186/ 353/ 332/ 506/ 34 IPC	3	Siting MLAs	21.11.2025	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Consideration	9	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	July 2026	12.05.2026 Summons served to accused no.1, Memo of appearance filed. Be fixed for service of other accused as well as furnishing of bail bonds. Be fixed for 26.05.26 All accused served, Bail bonds furnished. Matter be fixed for scrutiny of documents/arguments on charge on 23.07.26		Since cognizance taken only on 28.04.26, the proceedings will now be expedited.	Fresh matter received only on 21.11.2025	


 अतिरिक्त मुख्य न्यायिक सहायक न्यायाधीश -01
 Additional Chief Judicial Magistrate-01
 राऊज रोड, नई दिल्ली
 Rouse Avenue District Courts, New-Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
17.	CNR No. DLCT12-000357-2025 & Ct. Case 26/2025 State v. Amanatullah Khan FIR No. 435/2023; P.S. Jamia Nagar	Criminal (State Case)	323/341/506 IPC	1	Sitting MLA	28.11.2025	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	10	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	May 2026	07.05.2026 application by accused seeking appropriate directions for fair investigation is rejected and disposed off. Accused Amanatullah khan is directed to be present on next date of hearing for framing of charge and reading and explaining the same to him and for recording his plea to the charge. Matter fixed for 29.05.2026 Adjournment sought due to non-availability of accused . Matter is adjourned for purpose fixed on 06.06.26		Since cognizance taken only on 07.05.26, the proceedings will now be expedited.	Fresh matter received only on 28.11.2025.	


 अतिरिक्त मुख्य न्यायाधिकारिकारी-01
 Additional Chief Judicial Magistrate-01
 राऊज रोड न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi


S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
18.	CNR No. DLCT12-000357-2025 & Misc. CrI. 55/2026 State v. Naresh Balyan FIR No. 191/2023; P.S. Mohan Garden	Misc. Criminal (State Case)	120B IPC	1	Former MLA	12.03.2026	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	-	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	May 2026	05.05.2026 copy of general diary filed by IO for exemption purpose. IO filed status report in compliance of previous order. Accused produced from JC thorough VC. Fresh notice issued to director CFSL 19.05.2026 IO seeks ten days time to prepare charge-sheet. Accused has not yet furnished bail he is remanded to JC till 02.06.2026		No unnecessary adjournment granted.	Fresh Misc. CrI Application received only on 12.03.2026.	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
Additional Chief Judicial Magistrate-01
राज्य हेबेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
19.	CNR No. DLCT12-000092-2019 & CBI/ 379/2019 CBI v. Kangayam Chennaiappa Palanisamy RC No. BD 1/2012/E/0006 P.S. CBI/BS& FC	CBI Case	120-B r/w 420 and 409 IPC	3	Former MLA	08.07.2013	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	35	-	-	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	October 2026	11.05.2026 application for exemption from personal appearance on behalf of accused filed. Entire file is awaited from previous court. Ahlmad of previous court called for explanation. Matter fixed for 25.05.2026 Complete file handed over by previous Ahlmad. Since the file contains voluminous records and both sides seeks long time to go through the records. Matter be fixed for arguments on charge on 20.07.26		No unnecessary adjournment granted.	Matter received by way transfer only on 25.03.2026.	


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01
 Additional Chief Judicial Magistrate-01
 राज़ इन्वेन्टू जिला न्यायालय, नई दिल्ली
 Revue Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
20.	CNR No. DLCT12-000399-2019 & CR. No. 106/2019 CBI v. Closure Report RC No. BD 1/2015/A/0007 P.S. CBI/BS&FC/ND	CBI Case	406/409/415/420 IPC	3	Former MLA	01.07.2016	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	16	-	-	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No		15.05.2026 Matter received by way of transfer. Be fixed with connected case on 20.07.26		No unnecessary adjournment granted.	Matter received by way transfer only on 15.05.2026.	


 अतिरिक्त मुख्य न्यायाधीश/अधीक्षक न्यायाधीश - 01
 Additional Chief Judicial Magistrate-01
 राज्य हेतु न्यायालय, नई दिल्ली
 Pioneer Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
21.	CNR No. DLCT12-000189-2026 & CR Case no. 03/2026 State Vs. Ismiele	Criminal (State Case)	U/s 132/352/351(2)/325 /3(5)/190/191/121 BNS	10	Former MLA	19.05.2026	N/A	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	24	-	-	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	November 2026	Matter received by way of transfer on 30.05.26. Be fixed for consideration on 02.06.26		No unnecessary adjournment granted.	Matter received by way transfer only on 30.05.2026	


 अतिरिक्त मुख्य न्यायाधीश प्रकाशिकारी -01
 Additional Chief Judicial Magistrate-01
 राऊज रोड न्यू जिला न्यायालय, नई दिल्ली
 Rowse Avenue District Courts, New Delhi

Submitted Please

Forwarded Please:-

ACJM-01/RADC/ NEW DELHI

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी -01

Additional Chief Judicial Magistrate-01

राज्य हेतु न्याय न्यायालय, नई दिल्ली

Rowse Avenue District Courts, New Delhi

Rb

Prepared by :- (JJA/ Ahlmad)
in the court of Sh. Paras Dalal,
Ld. ACJM-01/RADC, ND

नेहा मिश्र
NEHA MITTAL
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
कमरा नं. 502, पाँचवा तल
Room No. 502, Fifth Floor
राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI),
Rouse Avenue District Courts,
New Delhi.

Sub : Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref : No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of **MAY, 2026**.

Yours faithfully,

(NEHA MITTAL)
ACJM-03/RADC,
NEW DELHI/30.05.2026

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

1	CR NO 4/2024 DLCT-12- 000085- 2024 STATE VS RITABRA TA BANERJ EE & ORS	Stat e Cas e FIR NO 57/ 201 3	186/35 3/332/ 147/14 9/34 IPC	6	Forme r MP	08.04.16	30.08.1 7	-	Charg e	20	-	-	-	-	-	-	No	No	Wit hin one year; if the parti es fail to get the FIR quas hed in purs uanc e of their settl eme nt.	On 29.05.2026 It was submitted by Ld. Counsel for accused that the quashing petition is listed for 21.09.2026 before Hon'ble High Court of Delhi. In the view of submission made and in the interest of justice, matter stands adjourned to 28.09.2026.	No adjourn ment shall be granted in the aforesai d cases unless under compell ing circum stances. The court shall fix short dates in the matter not more than a week. The witness having similar roles during investig ation be called on the same	There is possibili ty of the present matter being quashed as the parties have settled the case.
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																					day for examination in order to expedite the trial. As far as possible, and applicable use Section 294 Cr.PC for admission of documents.	
2	CT NO 03/2023 DLCT-12- 000039- 2023 GAJENDER SINGH SEKHAWAT VS ASHOK GEHLOT	Complaint Case	500 IPC	1	Former CM	04.03.23	04.03.23	-	Arguments on framing of Notice and arguments on application U/s 91 CrPC	2	-	4	-	-	-	-	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later	Yes	--	The Matter was not listed in May, 2026. The present matter has been stayed by Hon'ble High Court of Delhi. The next date of hearing before Hon'ble High Court is 16.07.2026 and matter is listed before this Court on 25.07.2026.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter

3	CR NO 12/2022 DLCT-12-000073-2022 STATE Vs VASU RUKHAR & ORS	State Case FIR NO 200/22	143/147/149/186/188/332/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22	--	Arguments on Charge /further proceedings	41	--	--	--	--	--	Yes, Proceedings Stayed by Hon'ble High Court in Crl M.A No 11550/2023 & Crl M.C. No 3077/2023	Yes	Subject to order of Hon'ble High Court of Delhi. The next hearing before the Hon'ble High Court is 22.05.2026 and matter is listed before this Court on 02.06.2026.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Proceedings Stayed by Hon'ble High Court in Crl M.A No 11549/2023 & Crl M.C. No 3077/2023	
4	CT NO 17/2019 DLCT-12-000221-2019 IMRAN HUSSAIN VS VIJENDER GUPTA & ORS	Complaint Case	499/500/35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscellaneous Appearance	3	--	3	--	--	--	Yes, Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	Subject to the outcome of Crl MC NO 833/2021 pending in	On 11.05.2026 The present matter has been stayed in the Hon'ble High Court of Delhi. It is submitted by the Ld. Counsel for the accused No. 3 that the next date of hearing before Hon'ble High Court of Delhi is 18.05.2026. In view of the above, the present matter was	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are	Proceedings Stayed by Hon'ble High Court in Crl MC No 833/2021

																		the Hon'ble High Court of Delhi.	adjourned to	made to dispose of case expeditiously.		
5	CT NO 13/2019 DLCT-12-000211-2019 SATYEN DAR JAIN Vs MANJINDER SINGH SIRSA & ORS	Complaint Case	499/500/501/502/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscellaneous Appearance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedings Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	Subject to outcome of Crl MC No 1746/2023 pending in the Hon'ble High Court of Delhi.	On 29.05.2026. The present matter has been stayed by Hon'ble High Court of Delhi. The NDOH before the Hon'ble High Court of Delhi is 30.07.2026. In view of the above, the present matter stands adjourned to 07.08.2026.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Proceedings Stayed by Hon'ble High Court in Crl M.C. No 1746/2021

नेहा मित्रल
NEHA MITTAL

अतिरिक्त मुख्य न्यायाधिकारी-03
Additional Chief Judicial Magistrate-03
राज्य हेतु न्यायालय, नई दिल्ली
All India Revenue District Courts, New Delhi

6	CT NO 18/2019 DLCT-12- 000225- 2019	Compl aint Case	403/40 6/420/ 120b IPC	7	Sittin g MP	14.02.13	12.07.1 3	-	PE	2	--	--	-	-	-	-	Yes, Proceedi ngs Stayed by Hon'ble High Court in Crl MC No 578/2021	Yes	Subj ect to the outc ome of Crl MC No. 578/ 2021 pend ing in Hon' ble High Cour t of Delh i.	On 16.05.2026 The present matter has been stayed by Hon'ble High Court of Delhi and the next date of hearing therein is 27.07.2026. Accordingly, the matter is now listed for 01.08.2026 .	Short dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts are made to dispose of case expediti ously.	Stayed by Hon'ble High Court in Crl MC No 578/202 1
7	CR NO 2/2019 DLCT-12- 000017- 2019	State Case FIR NO 54/ 201 8	186/35 3/332/ 342/32 3/504/ 506 (ii)/12 0B/10 9/114/ 149/34 /36 IPC	13	Sittin g MLA	13.08.18	18.09.1 8	-	Charge (Order on charge already passed)	71	-	-	-	-	-	-	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain	Yes	Subj ect to the order of Hon' ble High Cour t, wher e the matt	The Matter was not listed in MAY, 2026. The present matter has been stayed by the Hon'ble High Court of Delhi and NDOH therein is 10.08.2026. The matter stands adjourned for 17.08.2026 .	hort dates will be given and no unneces sary adjourn ment shall be granted. Further all efforts	In W.P. (Crl) No 3559/20 18, Hon'ble High Court has directe d that the Trial Court

																from Proceeding further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.2025	er is listed for 22.05.2024.	are made to dispose of case expeditiously.	will refrain from Proceeding further, after passing Order on Charge		
8	CT-23/2019 DLCT-12-000249-2019 RAJIV BABBAR Vs SHASHI THAROO R	Complaint Case	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	-	Arguments on Notice U/S 251 CrPC	7	-	--	-	-	-	Yes, Proceedings Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/2024	Yes	Subject to the outcome of by the Hon'ble Supreme Court in the	On 07.05.2026 Present matter has been stayed by Hon'ble Supreme Court. The matter was not taken up in the Hon'ble Supreme Court on the last date of hearing which was 05.05.2026 and the NDOH is not reflected on the website. Put up for further proceedings	Short dates will be given and unnecessary adjournment shall be granted. Further all efforts are	Stayed by Hon'ble Supreme Court

10	CT NO 11/2019 DLCT-12-000195-2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Complaint Case	499/500 IPC	1	Sitting MP	17.12.18	15.01.19	-	Framing of Notice U/S 251 CrPC	1	-	--	-	-	-	-	Yes, Proceedings Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/2019	Yes	Subject to the outcome of Crl MC No. 2617/2019 & MA No 10470/2019 pending in Hon'ble High Court of Delhi.	On 16.05.2026 The present matter has been stayed by the Hon'ble High of Delhi and It was stated by Ld. Proxy counsel for the accused the matter has been reserved for judgment. In view of the submissions by Counsel, put up for further order of the Hon'ble High Court of Delhi.	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/2019
11	CT NO 44/2019D LCT-12-001167-2019 VIJENDER GUPTA	Complaint Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6	-	--	-	-	-	-	Yes, Proceedings Stayed by Hon'ble High Court in	Yes	Subject to the outcome of Crl	The matter was not listed in MAY, 2026. The present matter has been stayed by the Hon'ble High Court of Delhi and the next date of	Short dates will be given and no unnecessary adjourn	Stayed by Hon'ble High Court in Crl MC No 6508/20

accused Nitesh Rajput, Vasu Rukhar, Sandeep Sehwat and Arjunan Vellottin for furnishing the bonds. Last opportunity was given to the accused persons failing which cost shall be imposed on the NDOH. It was submitted by the Ld. Counsel for the accused that the revision petition on behalf of the accused Kamal Bagri was filed and be listed during this week. Put up for furnishing of bonds on 30.05.2026.

On 30.05.2026
Bonds u/s 437A Cr PC have been furnished by the accused Nitesh Rajput, Vasu Rukhar, Sandeep Sehwat and Arjunan Vellottin. The same are accepted. It is submitted by the Ld. Counsel that the

																		revision petition qua accused Kamal Bagri is listed before the Ld. ASJ for 03.06.2026. In view thereof, present matter stands adjourned to 11.06.2026.				
16	CR No. 24/2025 CNR No. - DLCT12-000327-2025 STATE VS NITIN TYAGI	State Case - FIR - 415/2019 PS-Lakshmi Nagar	186/35/332/34 IPC	01	Former MLA	Date of regist. 28.03.2025 ODI-30.10.2025(RBT)	06.12.2025	15.01.2026	PE	9	2	3	Yes	-	-	--	NO	No	-	On 06.05.2026 PW-2 Yusuf Ali examined-in-chief, cross-examined and discharged. Witnesses were summoned for PE on 23.05.2026. On 23.05.2026 PW-3 Avinder examined, cross examined and discharged. As PW Sarfaraz is absent despite service, issue bailable warrants to PW Sarfaraz for a sum of Rs. 5,000/- through the DCP concerned for the next date of hearing. PW Dr. Shami and SI Upender Kumar be summoned for the	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are made to dispose of case expeditiously.	Case has been received by way of transfer in October 2025

																		Deed dated 20.09.2017 allegedly executed b/w Mrs. Manjul Raje and M/s Shree Da Properties. IO was directed to file a written explanation in regard of objection by Ld. Counsel regarding non availability of Details of DSE in their database and also non acceptance by IO regarding the digital signature of complainant and her daughter. Put up for clarification from IO/filing of lease deed/further arguments on 04.07.2026. (long date was given at request of Ld. Counsel for complainant).	expeditiously.		
20	CT 6/2026. DLCT12-000274-2025 Punam Pandey Vs.	Complaint Case	U/S 223 BNSS(200 Cr PC.21 0BNS	27	Ex MP	24.03.2026 Fresh	-	-	Order	-	-	-	No	-	-	--	No	No	On 19.05.2026 IA 02/2026 An application was filed on behalf of complainant u/s 94 BNSS (Section 91 CrPC) for summoning of the	Short dates will be given and no unnecessary adjourn	Vide separate order of even date, cognizance of the

	Former SHO, PS Mehrauli & Ors.		S(190) Cr.PC, 175(3 BNSS Act20 23)																record mentioned in para no.5 of the application. Put up for 20.05.2026 with main file. On 20.05.2026 Vide separate order of even date, cognizance of the complaint was declined and consequently, the complaint stands dismissed. The IA 02/2026 u/s 94 BNSS also stands dismissed. File be consigned to record room.	ment shall be granted. Further all efforts are made to dispose of case expeditiously.	complaint was declined and consequently, the complaint stands dismissed.
21	CR – 2/2026 DLCT12- 000131- 2026 State v/s Babu Bhai Katara & Ors. PS – IGI Airport	State Case	U/S- 419/42 0/466/ 467/46 8/471/ 474/12 0-B IPC & 12 PP ACT	13	Ex MP	16/07/2 007 RBT -13/04/2 026	16/07/2 007	-	On charge	85	-	-	No	-	-	-	No	-	On 02.05.2026 An application u/s 205/317 CrPC was filed on behalf of accused Mohd. Rashid Ali for permanent exemption through his counsels Sh. S.P. Singh and Sh. Harmeet Singh. The Present application was disposed of. Put up for arguments	Short dates will be given and no unnecessary adjournment shall be granted. Further all efforts are	Case has been received by the way of transfer in April.

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01/06/26
To

The Ld. Principal District & Sessions Judge- cum- Special Judge (PC Act) (CBI)
Rouse Avenue District Court,
New Delhi.

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.2024

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).


Respected Sir,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF MAY 2026.

- | | | |
|----------------------------------------------------------------|---|--------------------|
| 1. Name of the Presiding Officer | : | Sh. Ashwani Panwar |
| 2. Designation | : | ACJM-04 |
| 3. Date since which posted in the Court | : | 18.10.2025 (A/N) |
| 4. Total number of cases pending on the first day of the month | : | 20 |
| 5. Number of cases disposed in the month with details | : | 02 |
| 6. Number of cases pending on the last day of the month | : | 18 |


अश्विनी पंवार
ASHWANI PANWAR
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी 04
Additional Chief Judicial Magistrate-04
कमरा नं. 503 पाँचवा तल,
Room No. 503, Fifth Floor
राज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi


अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
राज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi


S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
1.	DLCT12-001357-2019 I.T.O VS. M/S AIMS SANYA DEVELOPERS PVT. LTS., MALOOK NAGAR (DIRECTOR) & KISHORE MADAN	CT CASE NO. 53/2019	U/s 276B R/W 278B AND 278E OF THE IT ACT,1961	3	ONE OF THE ACCUSED PERSONS IS A SITTING MP.	14.02.2019	28.02.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Arguments on charge and awaiting orders of Hon'ble High Court of Delhi	3	N/A	03 witness were examined	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Stayed by Hon'ble High Court vide order dated 26.05.2022	Yes vide latest order dated 16.02.2026	Matter is before the Hon'ble Delhi High Court	On 19.02.2026, exemption Application of Accused No 2 has been allowed for that day. The copy of Order dated 16.02.2026 of Hon'ble High Court of Delhi is filed wherein NDOH is 15.07.2026. Therefore, at request, Matter has been renotified for 21.07.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	

अतिरिक्त मुख्य न्यायाधीश दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
राज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi


S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
2.	CNR No. DLCT12-001361--2019 & Ct. Case 55/2019 I.T.O. VS. M/S AIMS SANYA DEVELOPERS PVT. LTD., MALOOK NAGAR (DIRECTOR)& ROOP KISHORE MADAN	Ct. Case 55/2019	U/S 276B/278B/278E OF IT ACT,1961	3	ONE OF THE ACCUSED PERSONS IS A SITTING MP	14.02.2019	28.02.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	ARGUMENTS ON CHARGE AND AWAITING ORDERS OF HON'BLE HIGH COURT OF INDIA	03	-	3	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Yes Vide order dated 26.05.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi	Yes vide order dated 16.02.2026	Matter is before the Hon'ble Delhi High Court	On 19.02.2026, exemption Application of Accused No 2 has been allowed for that day. The copy of Order dated 16.02.2026 of Hon'ble High Court of Delhi is filed wherein NDOH is 15.07.2026. Therefore, at request, Matter has been re-notified for 21.07.2026.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi		


 Additional Chief Judicial Magistrate-04
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi


S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
3.	CNR No. DLCT12-001361--2019 & Ct. Case 54/2019 I.T.O. VS. M/S AIMS SANYA DEVELOPERS PVT. LTD., MALOOK NAGAR (DIRECTOR)& ROOP KISHORE MADAN	Ct. Case 54/2019	U/S 276B/278B/278E OF IT ACT,1961	3	One of the accused is a sitting MP	14.02.2019	28.02.2019	N/A
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	ARGUMENTS ON CHARGE AND AWAITING ORDERS OF HON'BLE HIGH COUT OF DELHI	03	Nil	03	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Yes, Vide order dated 26.05.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi	Yes vide order dated 16.02.2026	Matter is before the Hon'ble Delhi High Court	On 19.02.2026, exemption Application of Accused No 2 has been allowed for that day. The copy of Order dated 16.02.2026 of Hon'ble High Court of Delhi is filed wherein NDOH is 15.07.2026. Therefor, at request, Matter has been re-notified for 21.07.2026.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi		


 Additional Chief Judicial Magistrate-04
 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
4.	CNR No. DLCT12-001363-2019 & Ct. Case 56/2019 I.T.O. VS. M/S AIMS SANYA DEVELOPERS PVT. LTD., MALOOK NAGAR	Ct. Case 56/2019	U/S 200 CrPC, R/W 276B/278B/278EOF OF THE IT ACT,1961 FOR THE FY 2012-13	3	SITTING MP	19.04.2018	19.04.2018	15.04.2019
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
		3	N/A	03	Recorded	N/A	N/A	01.06.2022
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Yes Vide order dated 31.05.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi	Yes VIDE LATEST ORDER DATED 16.02.2026	Matter is before the Hon'ble Delhi High Court	On 19.02.2026, exemption Application of Accused No 2 has been allowed for that day. The copy of Order dated 16.02.2026 of Hon'ble High Court of Delhi is filed wherein NDOH is 15.07.2026. Therefor, at request, Matter has been re-notified for 21.07.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	


 Additional District Magistrate-04
 रौस एवेंयू जिला न्यायालय, नई दिल्ली
 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
5.	DLCT12-001351-2019, MANISH SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HANS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(MLA), MANJINDER SINGH SIRSA(MLA)	CT. C. NO. 51/2019	U/S. 499/500/34/35 IPC	5	One of the accused is sitting MP. Three accused are sitting MLA.	22.07.2019	22.08.2019	--
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defense witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Framing of notice and awaiting orders of Hon'ble High Court of Delhi	6	4	1- Complainant 2- Witness	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Yes Vide order dated 23.11.2023, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Matter is before the Hon'ble Delhi High Court	On 25.03.2026, a copy of order dated 17.03.2026 of Hon'ble High Court of Delhi was received through counsel whereby directions have been given for continuation of interim order till the next date of hearing i.e. 17.08.2026. Accordingly, matter has been re-notified for 21.08.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	


अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
 राउज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi


S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
6.	DLCT12-001350-2019 ZEE MEDIA CORPORATION LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	1	Sitting MP	19.07.2019	02.08.2019	10.01. 2020
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defense witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Post notice complainant's evidence and awaiting orders of Hon'ble High Court of Delhi	2	Nil	2	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Yes, Vide order dated 07.01.2021 and 06.04.2021, Ld. counsel for respondent was bound by the statement given by him before Hon'ble High Court of Delhi that he would not get witnesses examined before the Trial Court.	Yes Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertaking given by Ld. counsel for respondent that he would not examine any witness before this Court till next date.	Matter is before the Hon'ble Delhi High Court	On 01.04.2026 Ld. Proxy Counsel for the complainant submitted copy of order dated 18.03.2026 as per which the order got continued till 23.04.2026. Matter has been renotified for 30.04.2026. On 30.04.2026 Ld. Proxy Counsel for the complainant submitted copy of order dated 23.04.2026 as per which the order got continued till 10.07.2026. Matter has been renotified for 13.07.2026.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.		

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 Rouse Avenue District Courts, New Delhi


S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
7.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS SubramaniaM swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	1	Former MP	16.11.2021	01.12.2021	--
		Details of prosecution witness				Details of defense witness		
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Framing of notice and awaiting orders of Hon'ble High Court of Delhi	4	N/A	4	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Yes Vide order dated 04.04.2022, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 15.12.2025 of Hon'ble High Court of Delhi	Matter is before the Hon'ble Delhi High Court	On 13.04.2026 Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 16.07.2026. Matter has been re-notified for 24.07.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi	

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Rouse Avenue District Courts, New Delhi


S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
8.	CNR No. DLCT12-000074-2022, State Vs. Hidayatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	-
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Scrutiny of documents, argument on the point of charge and awaiting orders of Hon'ble High Court of Delhi	28	N/A	N/A	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Yes Vide order dated 13.09.2022, 19.10.2022 and 04.09.2023, 19.03.2024 Hon'ble High Court of Delhi has given directions for stay of Trial Court proceedings	Yes Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	Matter is before the Hon'ble Delhi High Court	On 13.05.2026, Ld. Counsel for the accused submitted that the Hon'ble High Court has re-notified the matter for 30.07.2026. Therefore the Matter has been re-notified for 12.08.2026.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi		


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 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
9.	DLCT12-000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	Ct. Cases:- 09/2023	Sec. 499,501,502 IPC	3	Sitting MLA	19.05.2023	22.05.2023	06.12.2023
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Statement of accused under Section 313 of Cr.P.C	5	N/A	5	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Vide order dated 15.09.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 17.03.2026. Accordingly, matter adjourned for PE/ further proceedings for 24.03.2026.	Yes Vide latest order dated 15.09.2025 of Hon'ble High Court of Delhi	Matter is before the Hon'ble Delhi High Court	On 22.05.2026 Ld. Counsel submitted that the Hon'ble High Court has re-notified matter for 24.08.2026. Therefore the Matter has been re-notified for 02.09.2026.	Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi		



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S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
10.	DLCT12-000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,354A,506(1),109 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2024
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped/admitted	Witness examined		Witness cited	Witness examined	
	Prosecution Evidence	48	5 admitted & 8 Dropped	33	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	August, 2026	On 02.05.2026 PW-22, PW-23, PW-24 and PW-25 were examined and discharged. Mater was adjourned for PE on 05.05.2026. On 05.05.2026 PW-26, PW-27, PW-28 & PW-29 were examined and discharged. Mater was adjourned for PE on 12.05.2026. On 12.05.2026 PW-30 examined and discharged. Matter was adjourned for PE on 15.05.2026. On 15.05.2026 PW-31 examined in chief and further examination in chief was deferred due to paucity of time. Matter was adjourned for PE on 19.05.2026. On 19.05.2026 PW-31 examined in chief and further examination in chief was deferred due to paucity of time. Matter was adjourned for PE on 20.05.2026.		Shortest possible date is given as per the convenience of victims/prosecution witnesses as well as Ld. Counsel for accused persons.	On the request of the Victim/Witness matter was adjourned for NDOH.	



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				<p>On 20.05.2026 PW-31 examined and discharged. Matter was adjourned for PE on 25.05.2026.</p> <p>On 25.05.2026 PW-1,PW-20 & PW-32 were examined and discharged. Matter was adjourned for PE on 30.05.2026.</p> <p>On 30.05.2026 fresh supplementary charge sheet was filled. Same was taken on record. Matter was adjourned for consideration of supplementary chargesheet on 01.06.2026.</p>		
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S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
11.	DLCT12-000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors	Ct. Case No. 12/2023	Sec. 132/ 135(1)(i) (a)/135(1)(i)(b) of The Custom Act	7 (Out of which 02 are abated)	one of the accused persons is a Ex. MLA	06.06.2023	11.08.2023	---
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defense witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Arguments on charge	36	2	19	-	Nil	Nil	-
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No		On 05.05.2026 matter was disposed off all accused persons were discharged. File was ordered to be consigned to Record Room after due compliance.		Shortest possible dates are given and appropriate steps are being taken for expeditious disposal of case.		


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S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
12.	DLCT12-000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12.23)	Cr. CASE No. 14/2023	Sec. 125 OF REPRESENTATI ON OF PEOPLE ACT	1471	Sitting MLA	01.11.2023	22.06.2024	----
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Scrutiny of documents, arguments	14	N/A	N/A	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	Yes	Yes Vide latest order dated 28.08.2025 of Hon'ble High Court of Delhi	Matter is before the Hon'ble Delhi High Court	On 09.04.2026, in pursuance of the order dt. 02.04.2026 of the Hon'ble High Court of Delhi matter has been adjourned for 06.07.2026..	NA	Stay of proceedings by Hon'ble High Court of Delhi		


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S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
13.	DLCT-12-000163/2024 BHANVI KUMARI SINGH Vs. RAGHURAJ PRATAP SINGH	Ct. Case No. 12/2024	Sec. 12 of the Protection of Women from D.V. Act, 2005	1	Sitting MLA	03.06.2024	08.07.2024	---
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Appearance of accused	-	Nil	-	-	--	-	-
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	Yes Vide order dated 11.09.2024, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide order dated 11.09.2024, the proceedings before this Court were stayed by Hon'ble High Court of Delhi.	Matter is before the Hon'ble Delhi High Court	On 22.05.2026 it was submitted by both the Ld. Counsels that matter is pending before the Hon'ble High Court of Delhi where the matter was reserved for judgment and it was also requested to give NDOH after second week of July, 2026. At joint request the matter was adjourned for 09.07.2026.		Appropriate steps will be taken for expeditious disposal of the case after vacation of interim order.	Matter was reserved for orders before Hon'ble High Court of Delhi	

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
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	report							
14.	DLCT12-000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Filling of ATR	NA	Nil	NA	NA	NA	NA	NA
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	October 2026	<p>On 05.05.2026 Ld. Counsel for the complainant was present through VC alongwith complainant in person. This Court is in receipt of the Order dated 30.04.2026 of Ld. Sessions Judge, RADC. Court needs some time to go through the same. Matter was adjourned for further proceedings on 11.05.2026.</p> <p>On 11.05.2026 Proxy Counsel for the complainant was present through VC alongwith complainant in person. Proxy Counsel for the complainant sought adjournment submitting that the main counsel was not present today. Request was allowed. At request matter was adjourned for 21.05.2026.</p> <p>On 21.05.2026 Ld. Counsel for the complainant was present through VC alongwith complainant in person and sought adjournment citing personal exigency same is allowed and matter was adjourned for 01.06.2026.</p>		Appropriate steps are taken by giving shortest possible dates for expeditious disposal of the case.		


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S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
15.	DLCT12-000088-2025 Case RBT on 11.03.2025 STATE vs Roshan Lal Verma & ORS. FIR NO. 912/2015 PS : BHAJANPURA	Cr. CASE No. 08/2025	419/420/467/468/471 /120-B/34 IPC r/w 3/4/5 Gambling Act, 30 Arms Act, 66(D) IT Act, and 4/7 Name & Emblem Act.	28 (3 abated & 02 P.O)	A-19 (Dharam Pal Yadav@ DP Yadav) was former MP/ MLA who has now been discharged in this matter.	18.11.2015(Actual) RBT on 11.03.2025	--	--
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Arguments on Charge	77	-	-	Not recorded	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	No	No	October, 2026.	On 29.05.2026, It was informed that the matter is pending in in Crl. Revision before Sessions Court and same is fixed for 15.07.2026. The matter has been re notified for 16.07.2026.	Appropriate steps will be taken by giving shortest possible dates for expeditious disposal of the case.	Crl. Revision is pending before Ld. Sessions Court.		


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S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
16.	DLCT12-000178-2025 & CR CASES 14/2025 STATE VS, ALKA LAMBA FIR NO. 80/24, PS PARLIAMENT STREET	Criminal (State case)	221/223 (A)/132/285 of BNS	01	Former MLA	27.06.2025	20.08.2025	-
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Consideration point of cognizance	11	NA	11	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	August, 2026	On 04.05.2026 final arguments were heard, written submissions and relevant citations have been filled on behalf of the accused. Ld. APP for the State sought time to file the written submissions along with relevant citations. Matter was adjourned for pronouncement of judgment on 22.05.2026. On 22.05.2026 matter was adjourned for the purpose fixed on 25.05.2026. On 25.05.2026 judgment was pronounced and accused stood convicted. Matter was adjourned for quantum of sentence on 04.06.026.		Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose off case expeditiously.		

S.I.	CNR No. and Case	Nature	Penal Statutes	No. of accused	Whether accused is	Date of institution	Date of taking	Date of framing charge
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No.	Title	-whether state case, complaint case or closure report	involved		sitting or former MP/MLA		cognizance	
17.	DLCT12-000397-2024 & CR CASES 18/2024 STATE VS, HAJI YUNUS FIR NO. 348/24, PS DAYAL PUR	Criminal (State case)	186/353/323/341/5 06/34 IPC	02	Sitting MLA	24.12.2024	27.09.2025	-
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Matter fixed for compliance/ further consideration on point of cognizance	14	N/A	02	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)		
	No	No	August, 2026	On 06.05.2026 Ld. PO was on leave. Matter was adjourned for PE on 13.05.2026. On 13.05.2026 PW-1& PW-2 were examined and discharged. Matter was adjourned for PE on 18.05.2026. On 18.05.2026 lawyers were abstaining from work. Three Witnesses were discharged unexamined. Matter was adjourned for 28.05.2026. 28.05.2026 was declared holiday and therefore; the matter was taken up on 29.05.2026. Both accused persons were absent. Oral exemption was sought on behalf of both accused persons by Ld. Counsel. Heard and allowed. Ld. Counsel for the accused persons sought adjournment citing the reason non availability of main Counsel. Matter was adjourned for PE on 03.06.2026.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.			

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S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
18.	DLCT12-000279-2025 & Cr Case No. 294/2020 STATE VS. SHOAIB IQBAL FIR NO. 18/17 PS – DARYA GANJ	Criminal (State case)	186/353/342/34 IPC	02	01 Siting MLA and 01 former MLA	Initial date of Institution – 10.01.2020 and Date of Institution in the present court 25.09.2025	10.01.2020	-
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Framing of charge	15	10	5	N/A	N/A	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No		On 04.05.2026 matter was disposed off as acquitted. File was ordered to be consigned to record room after due compliance.		Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.		


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 Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
19.	DLCT12-000058-2026 & Cr Case No. 58/2026 Basant Goel ANR Vs Jitender Mahajan FIR NO. 18/17 PS – DARYA GANJ	Criminal (State case)	186/353/342/34 IPC	7	One accused is a sitting MLA.	Initial date of Institution – 19.02.2026 and Date of Institution in the present court 25.02.2026	-	--
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Fresh case registered. Put up for consideration.	3	N/A	N/A	N/A	-	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	December 2026	On 14.05.2026 Lawyers were abstaining from work. Complainant No. 1 was present through VC alongwith Proxy Counsels, Summoned witness ASI Sushil Kumar, PG Cell, North – East district was present in person at request matter was adjourned for 25.05.2026. On 25.05.2026 Ld. Counsel for the complainant and Summoned witness ASI Sushil Kumar, PG Cell, North – East district was present in person. Ld. Counsel for the complainant submitted that the record filled by the summoned witness is incomplete. On this witness ASI Sushil Kumar sought some more time to file the complete record as mentioned in the application which was not object by the Ld. Counsel for the complainant. At request matter was adjourned on 02.06.2026 for the same purpose.		Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	N/A	

अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
Additional Chief Judicial Magistrate-04
राउज एवेन्यू जिला न्यायालय, नई दिल्ली
Rouse Avenue District Courts, New Delhi

S.I. No.	CNR No. and Case Title	Nature -whether state case, complaint case or closure report	Penal Statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance	Date of framing charge
20.	DLCT12-000105-2026 A. S Vs State and others. CT CASE NO. 05/2026 PS – VASANT KUNJ	Criminal (Complainant case)	175(3) BNSS	44	One accused is a EX-MLA.	Initial date of Institution – 19.03.2026	-	--
	Present stage of the case	Details of prosecution witness			Statement of accused whether recorded or not	Details of defence witness		Date since when matter has been posted for final arguments
		Witness cited	Witness dropped	Witness examined		Witness cited	Witness examined	
	Fresh case registered. Put up for consideration.	1	N/A	N/A	N/A	-	N/A	N/A
	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month		(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)	
	No	No	December 2026	On 16.05.2026 Ld. Counsel for the complainant was present alongwith complainant in person. In compliance of order dated 29.04.2026 reply was filled by the SI Priyanka duly forwarded by The SHO, PS Cyber/SWD same was taken on record. Copy supplied. Inspector Kuldeep Rana submitted that all the links which was provided by the complainant on last date of hearing has been analyzed and the Audio transcripts has been prepared. It is further submitted that the links provided by the complainant have also been sent to IT intermediaries and the legal opinion is also being sought for proceedings ahead in the present matter. Last and final opportunity was granted to Inspector Kuldeep Rana and SI Priyanka for filling the complete/ Detailed /Additional report. Matter was ordered to be adjourned for compliance on 20.05.2026. On this, Inspector Kuldeep Rana sought 02 weeks time for filling detailed report in the		Possible shortest date will be given. All efforts will be made to dispose of case expeditiously.	Fresh case received by way of assignment on 19.03.2026.	


 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04
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 Rouse Avenue District Courts, New Delhi

			<p>present matter. Not objected to by the complainant.</p> <p>At joint request matter was adjourned for compliance on 30.05.2026.</p> <p>On 30.05.2026 Ld. Counsel for the complainant and Insp. Kuldeep Rana, PS Cyber/SWD in person. In compliance of previous order detailed reply has been filled by Insp. Kuldeep Rana.</p> <p>At this stage Ld. Counsel for the complainant seeks adjournment citing non availability of arguing Counsel. Allowed subject to it being last and final opportunity. Matter was adjourned for arguments on 05.06.2026.</p>	
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Same

Submitted Please
 Forwarded Please:-
 ACJM-04/ RADC/ NEW DELHI

Prepared by :- (JA/ Ahlmad)
 In the court of Sh. Ashwani Panwar,
 Ld. ACJM-04/RADC, ND

अतिरिक्त न्यायिक दण्डाधिकारी-04
 Additional Chief Judicial Magistrate-04
 राजज एवेन्यू, जिला न्यायालय, नई दिल्ली
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10-11-2026
 10-11-2026
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